

CHIEF ADMINISTRATIVE TRIBUNAL

LOCAL BENCH

LOCAL

Q.A. No. 1568/86

(C.S. 92 of 83)

Shri Harshar Sharma

Petitioner

versus

Union of India & others

Respondents.

Hon. Mr. Justice S.C. Privastava, V.C.

This is a transferred case under section 29 of the Administrative Tribunals Act, 1985. The applicant filed a suit in the court of Munsif Sadar, Faizabad praying that it may be declared that the applicant is entitled to draw D.D. w.e.f. 1.11.76 drawing pay at the rate of Rs 432 with subsequent increments due on 1.11.77, 1.11.78, 1.11.79, 1.11.80 and 1.11.81 in the time scale of Rs 260-480 and consequential relief all emoluments be also awarded and further it may be declared that the plaintiff be deemed to be promoted to I.S.C. cadre w.e.f. the date his juniors S/D Harinarain Privastava and Abdul Gaffar were promoted in cadre of lower selection grade in the scale of Rs 425-640 on adhoc and regular basis with all monetary benefits attached to the post entitling the plaintiff to claim and draw the difference of emoluments of which he would have drawn in the scale of Rs 425-640 emoluments drawn by plaintiff in scale of Rs 260-640 with interest at the rate of 14% in favour of the plaintiff against the defendants and the consequential benefits be also given.

2. The applicant was working as telephone Operator in the year 1974 and thereafter also. He was issued a charge sheet on 23.9.1975 and the charge against him was that he put the Department in the loss of revenue for passing free call from LTC-26 to VS 64451 1½ minute according to his own statement and thus he committed misconduct and negligence of duty by connecting an unbooked and free call in favour of some Mr. I. I. Sinha and causing leakage of revenue to the department. In the mean time applicant's promotion and monetary benefits were withheld and ultimately vide order dated 15.2.77 a penalty of recovery of charges for an urgent personal particular call from Faizabad to Varanasi from the applicant for one unit duration duration was awarded by taking a lenient view of the matter. The applicant, feeling aggrieved against the same, filed appeal which was rejected and an adverse entry was made in the character roll of the applicant for the year 1976-77 and communicated to him on 31.5.77 which was as follows:

"The penalty of recovery of urgent particular personal call from Faizabad to Varanasi of unit duration was imposed vide S.P.O.O. Fy No.2.121 /1976/15 dated 15.2.77 "

The applicant was due to cross E.D. from 1.11.76, but the case was kept pending taking benefit of rules which lays down that during pendency of proceedings E.D. cannot be allowed to be crossed, while according

62

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to the applicant punishment of recovery is no bar for promotion, according to O.P. No. 22011/2/78-Estt (A) dated 19.2.77 of Department of Personnel and Administrative Reforms and G.I.C.S. Department of Personnel and I.C. No. 22011/6/75-Estt (A) dated 30.12.76. Even then the applicant was not allowed to cross L.D. even though the disciplinary proceedings were finalised on 15.2.77 and vide order dated 14.1.80 he was allowed to cross L.D. at the stage of 420/- w.e.f. 1.11.78 and vide order dated 30.9.80 annual increments were granted to the applicant raising his pay from Rs 420 to 432 from 1.11.78 and from Rs 432/- to 444/- w.e.f. 1.11.79. The grievance of the applicant is that he was entitled to cross L.D. on 15.2.77 and on conclusion of the departmental disciplinary proceedings in which punishment of recovery was imposed. Even in ^{on 1.11.78} fixing the pay/rule were violated. His pay should have been fixed at the stage of 456/- instead of 432/- on 1.11.78. Adhoc promotions were made and juniors to the applicant like S/O Abdul Jaffer and Her W. rain Privetive who were at serial Nos. 20 and 23 respectively were promoted while the applicant who was at serial No. 14 was not considered and not promoted. The applicant, according to him, should have been promoted on adhoc basis from 1.2.79 and entitled to pay of Rs 470/- w.e.f. 1.2.79. But no action was taken for making selection for filling up the vacancies was done in the year 1981. In that list the applicant was placed at serial No. 34 on the basis of which selection was made and he is at serial No. 383. Thus, according to the applicant rules

✓

(AIC)

directed to cross the S.S. of the applicant w.e.f.

1.11.78 as the applicant has become entitled to cross S.S. on 1.11.78. If he was allowed to do so, the pay of the applicant would have been fixed at the stage of 456 instead of 432 on 1.11.78 which is based on the fact that the applicant was 11 years to cross S.S.

In view of the fact that the applicant was granted promotion the applicant was eligible for adhoc promotion with effect from 1.2.79 as has rightly been contended. In view of adhoc promotion, his case for promotion as L.S.G. ought to have been considered.

This application is allowed to the extent that the respondent is directed to fix the pay of the applicant at Rs 456/- instead of Rs 432/- on 1.11.78 and to grant him promotion w.e.f. 1.2.79 though notionally and not actually and the actual promotion will be given with effect from the date he will be actually promoted to L.S.G.. With these observations the application is disposed of finally with no order as to costs.


V.C.

Shakeel/

Lucknow: Dated: 10.9.92

Annexure A

Central Administrative Tribunal
Lucknow Bench Lucknow

T.A No. 1568/86 (T)

CS. 92/83 (Suit No.)

Shri Darshan Samra — Applicant.

VS

Union of Indig & O.Bs. — Respondent

file A.

(1) Order sheet — A1 - A5

2. Judgment — A6 - A10

3. Lower courts records.

File C

C. 11, 7, 23

ORDER SHEET

Page I

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

Regn. NO. 1568(T) OF 1986

Shiv Darsan VS. L.C.S.

SL NO of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
	22/1/86	No Subj. A ground to S-107 as required by 16.1.1. of tariff to	1. CS No 92/83 recd on transfer from DJ Faizabad 2 Cause of action Promotion 3 Position at the stage of transfer - CSWS filed CS Issues framed CS pending for final hearing 4 Notice issued by regt post & both the parties 5 No undivided regd was sent back so far. 6 The Probkty has been the vakalat was on 10/1/86 7. 1/86 Submitted for orders 25/1/86
571187		Hon. D.S. Misra - AM. Hon. G.S. Sharma - JM Sri R.C. Misra for the plaintiff and Sri Ashok Mohilay for the defendant, are present. On the request of Sri Mohilay he is allowed a month's time to file the copies of documents. The case is now adjourned to 4/3/87 for hearing AM. JM	OR In compliance of the order dt 5.1.87 no copies of documents has been filed so far. Submitted. 21/1/87
43(2)		Mr A. Jahan - AM Mr G.S. Sharma - JM Sri R.C. Misra for the plaintiff is present. The case is now adjourned to 14.5.87	

AM

JM

Order Sheet (P2)

Page 3

1568(7)1986
(OS-92-1983)

7-4-88

Hon. A. Sanyal Sahni — A.M.
Hon. G. S. Sharma — S.M.

No one is present
for the parties, the case
is adjourned to 29-7-88
for hearing.

J.M.

A.M.

22.7.88 No sitting adj. to 19.9.88
for hearing.

B

19.9.88 ~~to~~ no sitting. Adj. to 23.12.88
nch

23.12.88 Sh. R. K. Tiwari filed Vakalatnama
on behalf of petitioner. No sitting
adj. to 20.2.89 for final hearing. B

20/2/89 No sitting. Adj. to 12/4/89.

Hon. G. S. Sharma, J.M.
Hon. K. J. Ramdas, A.M.

R

Sh. R. K. Tiwari for the plaintiff
is present. None is present for the
defendants. Sh. R. K. Tiwari requests and is
allowed one month's time to file
reply. dist. id for final hearing on
12.7.89.

W.S.

A.M.

J.M.

12.4.89
P.S.

Hon. G. S. Shenaya J.M.
Hon. N. V. Krishnamur A.M.

None is present
for the applicant. At the
request received from
shri. Ashok Motilay for the
respondents, adjourned to
23.8.89 for hearing.

A.M.

J.M.

12.7.89
By

23.8.89 Due to lawyer's strike
the case is adj. to 13.9.89
for hearing. B

13.9.89. No sitting Adj. to 26.10.89
for hearing. J.M.

26.10.89. No sitting Adj. to 21.12.89 for
hearing. J.M.

21.12.89. No sitting Adj. to 25.1.90 for
hearing. J.M.

T.A. 73/92 T.L

(AM)

11.5.91

Mr. P. V. S. Prasad, J.R.

Shri S. S. Thirai, Counsel for the
applicant in the case of Shri S. S. Thirai
vs. the respondents on 29.10.91.
Having perused the contents of the
petition and the papers on record and
known the nature and objects
of the matter, I am of the view that this
case ought to be decided by Division
Court. But as the order for Division
Court was issued on 29.10.91.

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J.S.

29.10.91. Hon V.C. Srivastava, R.C.
Hon. K. obayya, A.M.

No time left Adj. to 16/12/91
for hearing.

Parker
L.C. 105.

O.R.

The case relates to
territorial jurisdiction of
Lucknow Bench, hence transferred
to Lucknow Bench vide Hon V.C.'s
order dt: 18.12.91.

S.O.(J.A.)

28.3.92

D.R.

Register the case as T.A.

This case has been
received after transfer
to this Bench from
L.A.T. Allah.

Issue notice to
the counsel for the
parties. List the case

main on ~~22.5~~ 27.5.1992

OR

Notices issued

①
27/4/92

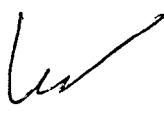
(A)

29.5.92 Hon'ble Mr. Justice U.C. Prasad, V.C.

Hon'ble Mr. A.E. Gorthi, A.M.

On the request of the learned counsel
for the applicant, the case is transferred
back to Allahabad.


A.M.


V.C.

(ug)

09-07-92

As the case pertain to Lucknow Jurisdiction
in view of taken decision of the Chairman. This
case is transferred to Lucknow Bench.

11/9/92
15/9/92


V.C.

no returned
notice need back
to office
S.F.O.

8/9/92

OR
Notices issued
on 17.7.92


1568/86(T)

न्यायालय सार्वजनिक अधिकार, मुंबई

१२/८३

१.८८५

• शिव दशम

युनियन ऑफ इंडिया

१०००/१००० १०००/१०००

मिल १५.८.८७

संस्थानलय लखनऊ कोटे- डोमिन, गंगा नदी
मुला नदी से १/२/८३

गिरि देवी

अनाम
अभिषेक नाम देवि

16/8/85
207-85

१/५

३०३५-६

✓

ਪ੍ਰਦੇਸ਼ ਦੇ ਸੀ. ਆਈ	੧	੪	੩	27.9.24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧	੧-੫੦		2-2-24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧			24.9.24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧			22.3.22
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧			2-4-24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧			2-4-24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧	੨	੩	99.4.24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੨	੧	੧.੫੦	96.4.24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧			23-4-24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧			੧.੫.24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧	੨	੧.੫੦	੧.6.24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੨	੨	੧.੫੦	੧.6.24
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧	੧	੧-੫੦	੩
ਪ੍ਰਦੇਸ਼ ਦੇ ਸੇਕਰਟਰਿਓਟ ਆਫ ਫਾਇਨਾਂਸ	੧	੧	੩	26.6.24

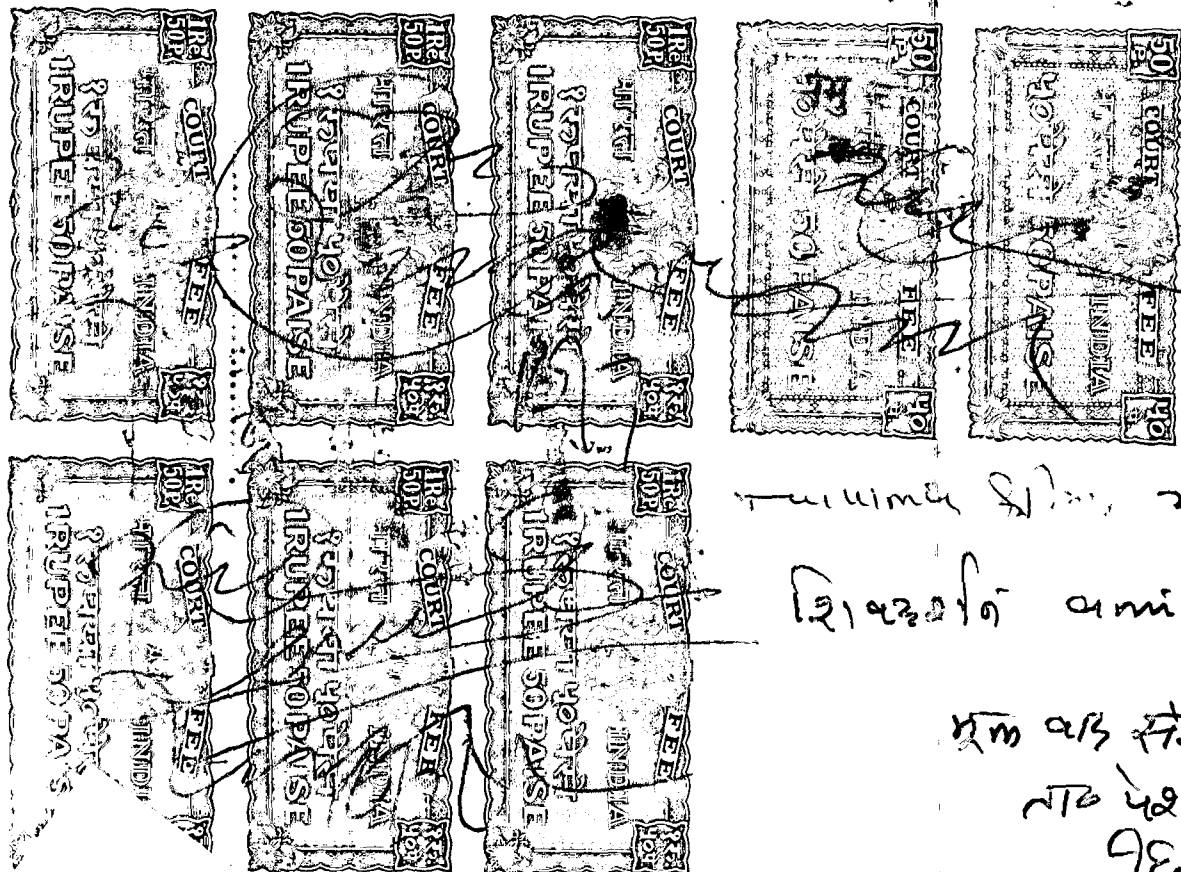
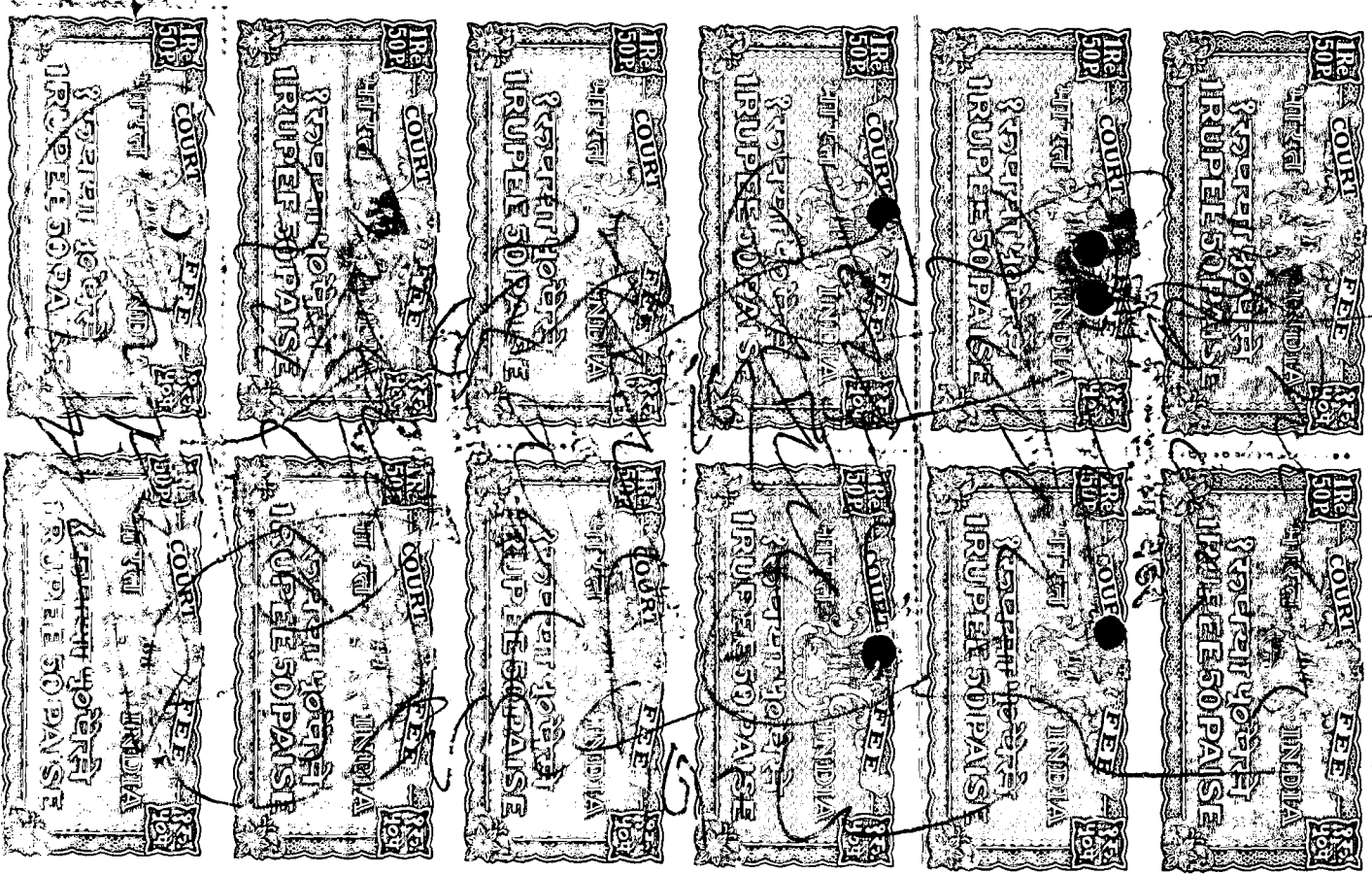
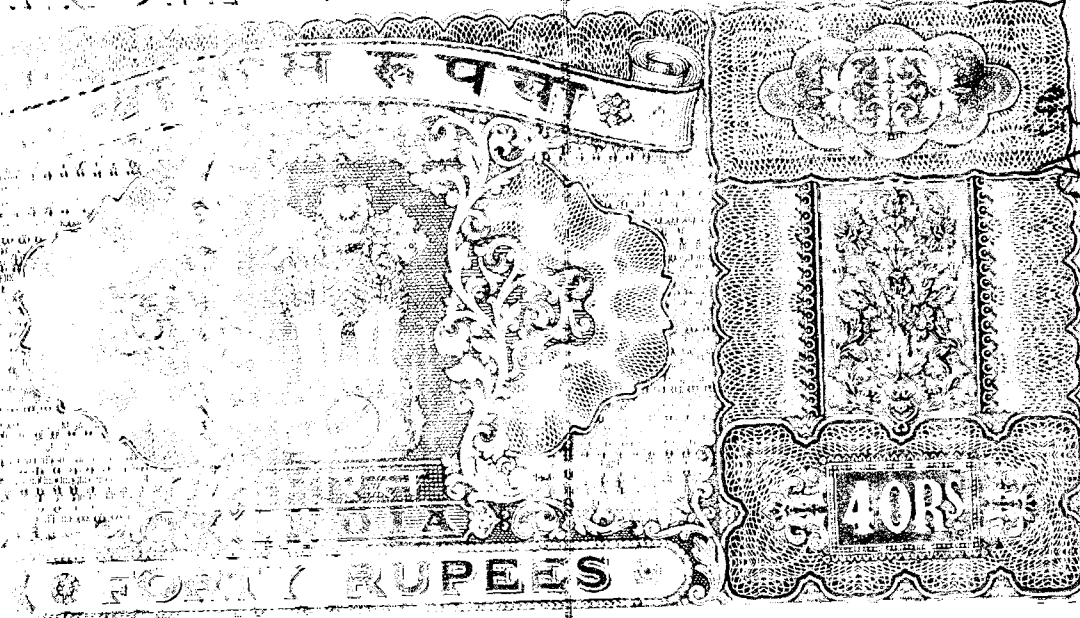
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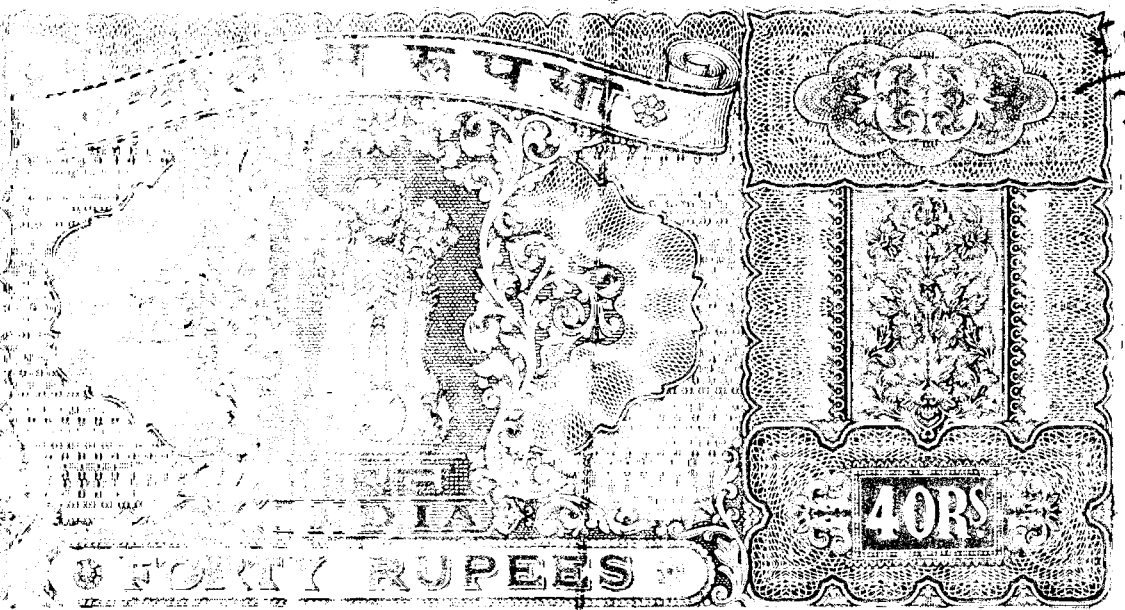


ग्रन्थ = 40 रु०
शुल्क = 22 रु०
मा. ६२ रु०
16/7/22

शिवदशन श्री. आदि कुशिक ६
महामुख
शिवदशन वरुण मुनिपत का. मु. शिव
मम वा. १६-१२/२३
नर पेशा
१६-६-२८
शिवदशन उभा

INDIAN COURT FEE

40RS.



प्राप्तकर्ता श्रीमान कोर्ट फीस रु 40 रुपये

शिवदत्त ————— वकील

पत्नी

उत्तिपत्त कोर्ट फीस रु 40 रुपये ————— प्रविष्टीगा

रु 40/- का पेरा
 प्राप्त रु 40/- का पेरा
 बाकी रु 0/-

16/7/11

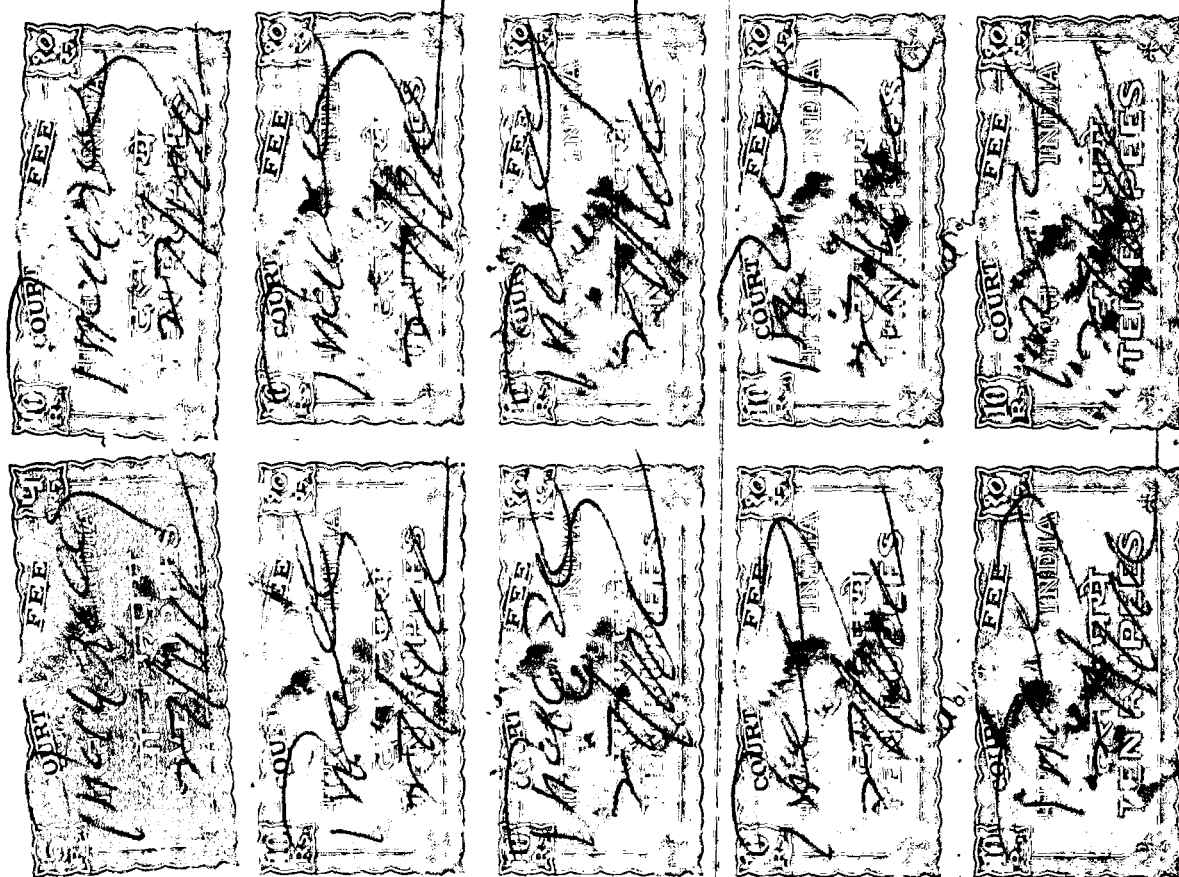
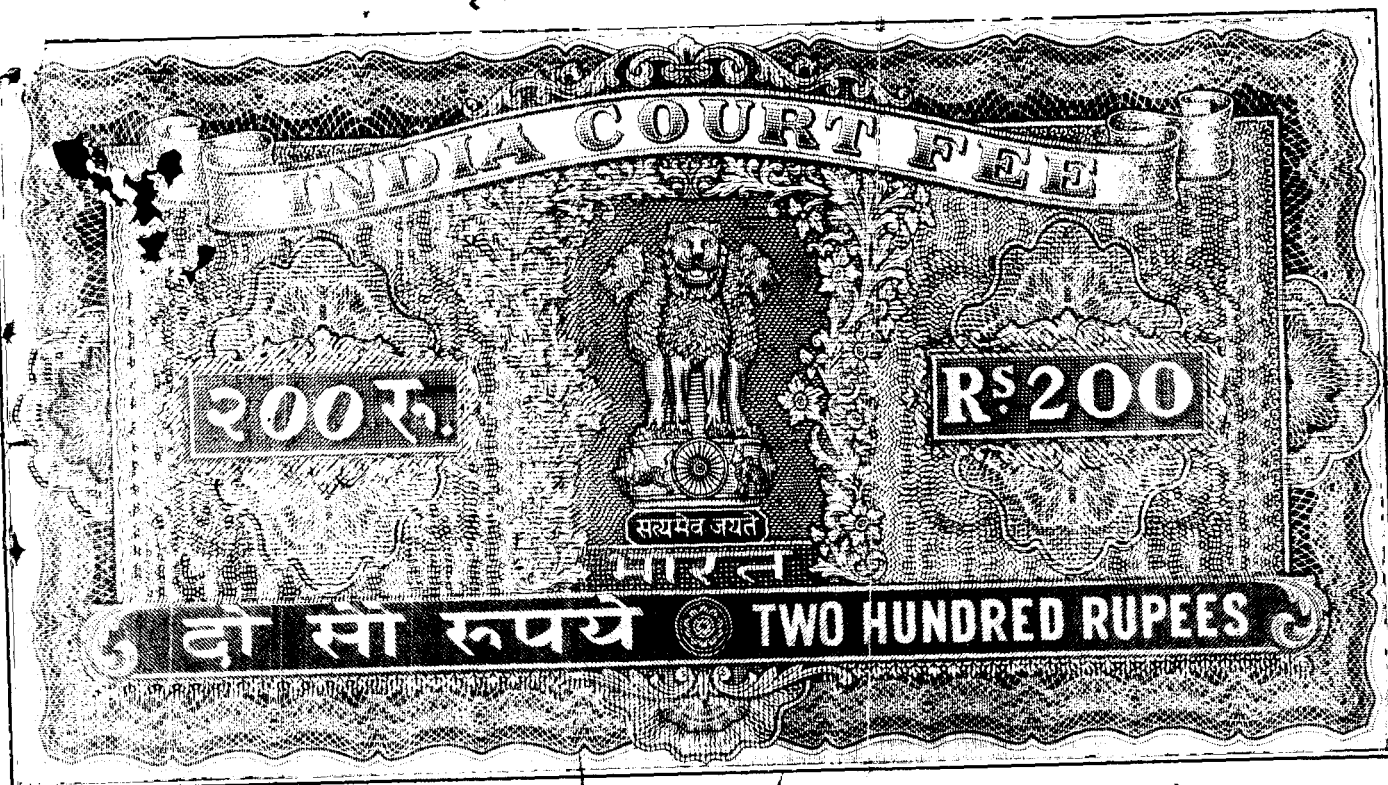
ब्रम्हाद से.
 22/22
 ताब पेरी
 96.6.22

कोर्ट फीस रु 108.00

शिवदत्त शर्मा

प्राप्तकर्ता श्रीमान कोर्ट फीस रु 40 रुपये
 शिवदत्त शर्मा
 16/7/11

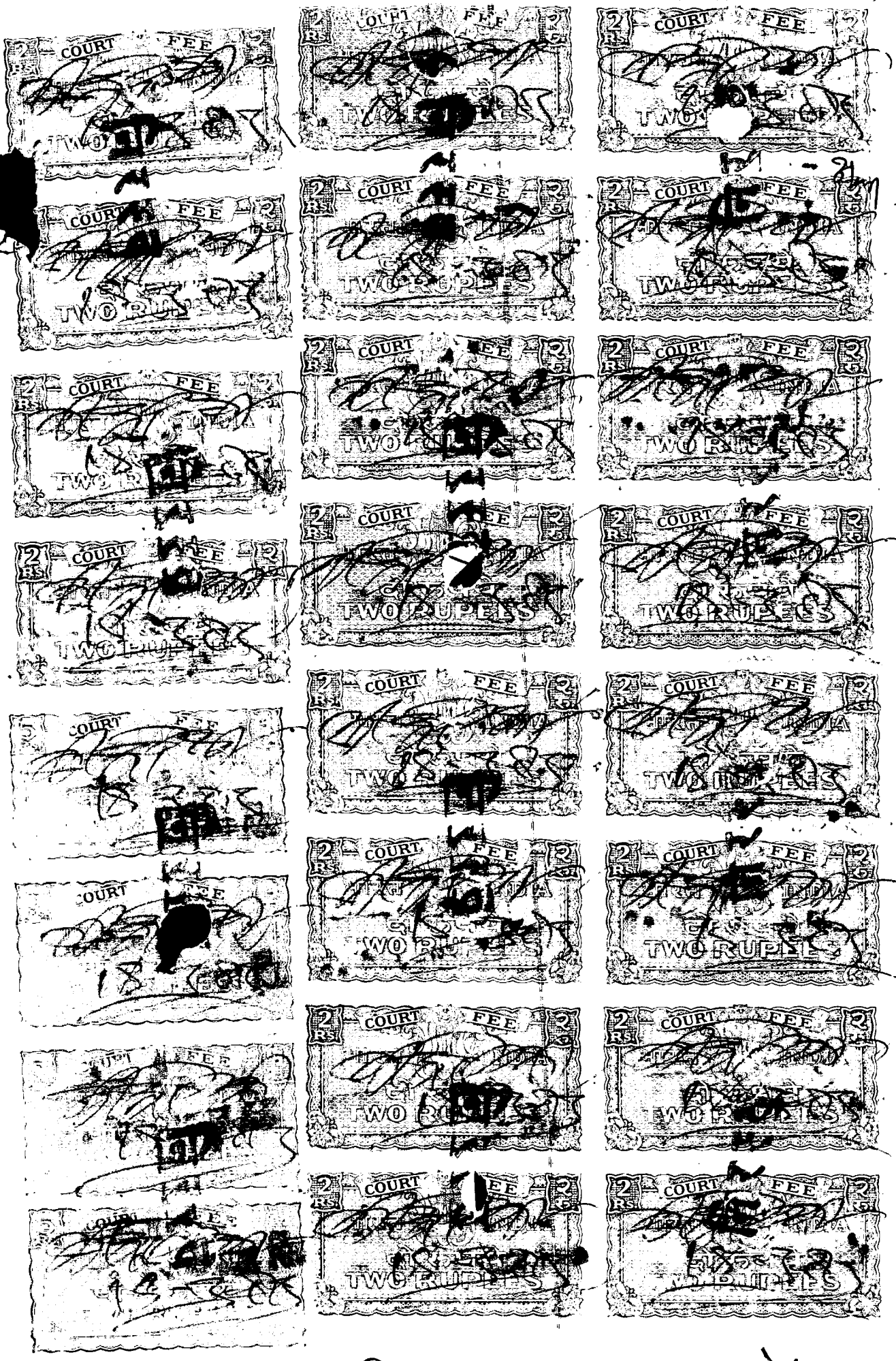
89/059
200 Rs.



In the court of additional Munsif No 7
Dist Faizabad
Shed Dardhan Shorma
vs
Union of India & others
R.S. No 92 of 1983
Additional court fees of Rs 295

प्रकारा चतुर्थ शीतल चर्कराम
वार्क 26-8-28

૧૦
૧૫-૩-૨૩



સાચી સીમામાં જીનાન હોમમાં સરકાર જરૂરી બધા પાસમાં
 મુલાકાત સરકાર ૧૨/૩/૨૩
 શ્રી અચરજી
 નામ
 શ્રીમદ્દાસાન રાજેશ્વરી દાસ ————— પરીચયકર

११/०५/८४
 दि. ११/८४ - १०५५ (केंद्र) १०५५ उच्च पक्ष उच्च पक्ष।

पक्षधारी के आलोचना के अनुसार पा निम्नलिखित वार-
 विर विरचित किए गये -

- (१). क्या वार्ड दि. ११/११/७६ से आधुनिक विभागीय कार्यकारी
 प्राप्त होने का तिथि में इमीसीपन्सी वार क्रास करने का
 हकदार है? यदि हाँ तो प्रभाव?
- (२). क्या डी० ई० डी० लावनड ने वार्ड का इमीसीपन्सी वार क्रास
 करने का केस १६७६, ७७, ७८ व ७९ में कन्सीडर किया था?
 यदि नहीं तो प्रभाव?
- (३). क्या वार्ड इलेक्शन ग्रेड ४२५ - ६४० में दि. ११/११/७६ या
 श्री अड्डले गफ्फा तथा श्री हर्ग तासन श्रीवास्तव
 के पदोन्नति के पूर्व पदोन्नति का हकदार था?
- (४). क्या वार्ड विभागीय प्रोमोशन लीमरी डाय लुन
 जाने के बाद श्री उडोकरा देली कामुनिक्शन डाय
 पदोन्नति का आदेश देने या दि. १३/११/७६ में
 पदोन्नति पाने का हकदार है?
- (५). क्या वार्ड समस्त वेतन भत्ता व अन्य सुविधाएं
 यदि इन्वीट व प्रोमोशन समस्त में हो गयी होती तो
 उन समस्त में पाने का हकदार है?
- (६). क्या वार्ड दाय २० लाख ५० हजार की गैरिफ के प्रभाव में दूधित है?
- (७). क्या वार्ड का प्रमाणित व न्यायकुलक अर्जित है?
- (८). क्या वार्ड विशेष अग्रणीय आर्थोनिफन के अवस्थानों में वार्डित है?
- (९). क्या वार्ड किम/अवग्रह का आदेशोनी है? यदि हाँ तो क्या?

यदि कोई वार्ड विर नहीं बनते हैं।

वार्ड ने प्रमाण प्रदान में प्रमाणित दायवले विभाग/प्रमाणित
 पक्ष वार्ड आलोचना में कुछ प्रमाणित तलब करने हेतु। निम्नलिखित तिथि
 को आदेशोनी प्रमाणित। इन्हें आलोचना में आलोचना का प्रमाणित
 दायवले करने हेतु। निम्नलिखित वार्ड दि. ३०/११/८४ को वार्ड
 विर दि. ७ के निम्नलिखित हेतु प्रमाणित है।

११/११/८४

15th June 1993
No 6

12/03/93

10/03/93

10/03/93

10/03/93

10/03/93

10/03/93

10/03/93

10/03/93

10/03/93

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10/03/93

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10/03/93

$$x^2 + y^2 = 1 \quad x^2 + y^2 = 1$$

Print under order 7 file 1 J.P.C.

१७१३

- In the Court of Munsef Sadar Mahodaysa
Sheo Dwarikham Vs. Union of Andia
Regular Serint NO 99 2412 23

The plaintiff begs to submit as under :-

- 3/4/2000

2. The U.S.S.R. has been asked to return the captured ship

- 2 -

27/11/73

- 2 -

vide his Memo No. J.280/15 dated 23.2.1975 on the following allegation.

" Sri S.D. Sharma to Raizabad on 14.2.1979 at 17.47 got a call contacted through Lucknow operator Mr. P.D. Rajpal to VS No. 6-4451 in favour of some R.K. Sinha though the call in question was an unbooked and free one. Thus Sri S.D. Sharma to Raizabad has put the Department in the loss of Revenue for passing free call from AG-26 to VS 64451 for 1 1/2 minute according to his own statement dated 9.6.74 (copy enclosed). A copy of observation note No. 1-4/Ln-Ch.I/26 dated 10.2.74 from J.L.P. (Frank) Lucknow is also enclosed herewith for details of conversation.

In the context of Ministry of Sadler Mahodhey
Shree Dabhan US Union of India
Regular & not 11092/12/73

Imputation of misconduct or misbehaviour

(1) Sincere negligence of duty by connecting an unbooked and free call in favour of some Sri R.K. Sinha and causing leakage of revenue to the Department."

3. That the then S.D.C.I. Raizabad malafide with ulterior motive with intention to cause injury in promotion and other monetary benefit kept the case in Cold Storage upto Feb. 1977 and decided the case vide Memo No. G-121/Disc/8 dated 15.2.77 imposing the following penalty.

"However taking a lenient view I, Kashi Lal S.D.C. Raizabad therefore in exercise of powers conferred upon me under S.S.S. (C.G.A.) Rules 1965 impose the penalty of recovery of charges for an urgent particular person call from Raizabad to Varanasi on S.D. Sharma for one unit duration."

4. That the aforesaid punishment imposed was vague and not specific and was soon imposed without calling for

Bhuma

31 mg

-3-

relevant trunk call ticket from Varanasi Exchange. The call was booked call from Motilalagar and was cancelled due to speech being non-commercial.

5. That appeal was submitted to D.D.F. Lucknow but the same was rejected.

6. That the following adverse entries was made in the C.R. of 1976-77 and communicated to the plaintiff vide no. nil dated 31.5.77.

"The penalty of recovery of urgent particular person call from Faizabad to Varanasi of unit duration was imposed vide S.D.C.F. Fy no. Q-121/DISC/15 dated 15.2.77."

7. That the plaintiff was due to cross Efficiency bar from 1.11.76 but with a view to deprive the plaintiff from increment to the stage of 432/- from 420/- by allowing the plaintiff to cross Efficiency bar the case was kept pending taking benefit of rules which lays down that during pendency of proceeding Efficiency bar can not be allowed to be crossed.

8. That the punishment of recovery is no bar for promotion as laid down in Government of India Ministry of Home Affairs Deptt. of Personnel and P.R.O. No. 22011/2/78-1stt(A) dated 15.2.77 and G.I.C.S. Department of Personnel and P.R.O. No. 22011/6/75-1stt(B), dated the 30.12.70. Even then D.D.F. Lucknow did not allow the plaintiff to cross Efficiency bar w.e.f. 1.11.1976 after finalisation of disciplinary proceeding on 15.2.77.

In the Court of Mr. Justice S. D. S. Sharma
Shree D. S. Sharma vs. Union of India
Regular Suit No. 1092/83

S. Sharma

30mg

9. That on repeated representation the D.E.F. Lucknow issued a Memo No. L-1411/Ch II/39 dated 14.10.80 which reads as under :-

"Shri S.D. Sharma F.C. (now supervisory cadre) is allowed to cross efficiency bar at the stage of 420/- in the scale of 200/480 w.e.f. 1.11.78 vide D.E.F./D.P.C./80-81 dated 30.9.80.

Accordingly he is granted annual increment raising his pay.

1. 420/- to 432/- w.e.f. 1.11.78.
2. 432/- to 444/- w.e.f. 1.11.79.

10. That the D.E.F. Lucknow did not consider the case of the plaintiff for crossing of efficiency bar on 15.2.77 or in Feb. 1977 on conclusion of the departmental disciplinary proceeding in which punishment of recovery was imposed. It may be noted that S.D.O. Telegraph Faizabad deliberately and malafide kept this case pending from 1975 to 1977 in respect of alleged negligence on 14.2.74. The D.E.F. violated the Government of India's order No. (3) and No. 7 below FR. 25 in the matter of crossing of efficiency bar concerning plaintiff.

11. That at no time on 1.11.76, 1.11.77, 1.11.78, 1.11.79 the D.E.F. Lucknow considered the case for crossing of efficiency bar or at any time any intimation to enforce the bar was communicated to the proposed plaintiff as required in Govt. of India's order No. 3 below FR.25.

12. That it was on 20.6.80 that D.P.C. was held and the plaintiff was allowed to cross efficiency bar w.e.f.

In the Court of Mr. Justice Sachdev
Shri Darghein vs Union of India
others
Regular Suit No 927/2003

Sharma

-5-

1.11.78 instead of 1.11.70 as the punishment of ~~2400000~~ recovery is no bar for promotion and except this ^{there} is no adverse entry or explanation for any act in performance of work ~~was~~ called for

13. That even in fixing the pay on 1.11.78 the D.E.F. Lucknow violated the rules laid down by D.O. F & F New Delhi vide No. 153/21/78-Disc II dated 29.11.79. According to the aforesaid rules the pay of the plaintiff should have been fixed at the stage 450/- instead of 432/- on 1.11.78.

14. That the D.E.F. Lucknow also made Adhoc arrangement in lower ~~st~~ selection grade in the scale of Rs. 425-040 and promoted Junior officials S/S Abdul Gaffar and Mr. Arun Privastava whose names are at serial no. 20 and 23 respectively while the name of plaintiff is at serial no. 14 in the gradation list corrected upto 28.2.79. The D.E.F. Lucknow neither considered the case of the plaintiff nor promoted the plaintiff ~~malafide~~ with bias which is reflected from his ~~conducts~~ referred in the following paras.

15. That in fact the plaintiff should have been promoted on Adhoc basis from 1.2.79 and entitled to pay of Rs. 470/- w.e.f. 1.2.79.

16. That the defendant no. 2 i.e. General Manager Tele communication Lucknow also did not take any action to make selection to I.S.D. in 1979, 1980 and made ~~st~~ selection to fill up vacancy of 1977 and 1979 in the year 1981 and communicated the same to D.E.F. in c.i.

31 mg
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In the Court of Mr. Justice S. S. Narayana
Sheo Dardhan vs. Union of India
R. S. No. 9/183

Sh. K. S. S. S.

31 mg
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- 6 -

Circle vide No. Staff/A-9/3.G./79/2/Ch.IV/94
dated 23.0.81.

17. That according to said select list the name of the plaintiff is at serial No. 34 and name in the circle graduation list. On the basis of which selection was made is at serial no. 383.

18. That even though the Director Tele Communication, the appointing authority issued specific order that the official selected should be appointed as regular basis in L.S.G. cadre from the date of issue of these order, the D.L.I. Lucknow deliberately and malafide did not issue posting order in the scale of 425-640 on the receipt of order referred to above.

19. That the plaintiff requested the General Manager Tele Communication Lucknow and thereafter the D.L.I. issued posting order vide No. E-24/LSG dated 20.2.82 w.e.f. 21.1.82.

20. That from the above malafide ~~by~~ bias and prejudice of the D.L.I. Lucknow is established.

21. That in this way the D.L.I. Lucknow ignoring all the rules and regulation in this matter relating to services of the plaintiff deprived the plaintiff from crossing of efficiency bar w.e.f. 1.11.76, increments to the ~~stage~~ stage of 432/- on 1.11.76, 444/- on 1.11.77, 456/- on 1.11.78, 468/- on 1.11.79 and 480/- on 1.11.80 in the time scale of substantive

on the Court of Munsif Sateo Mahodhey
Shree Doodhram Vs. Union of India
D.S. No 92/83

General

27 mg

-7-

cadre of telephone operator.

22. That the said D...I. Lucknow also deprived the plaintiff from promotion on adhoc basis w.e.f. 1.2.79 and in regular promotion from 23.6.81 and the plaintiff is entitled for ^{pay} ~~pay~~ and allowances in L.S.D. cadre of 425-040 w.e.f. 1.2.79.

23. That the notice under section 80 C.F.C. has been sent on 1.10.82 and served on the defendants on 6.10.82. Hence the necessity to file this suit arises much after expiry of two months due to non compliance of notice.

24. That cause of action has arisen on 15.2.77, 1.11.77, 1.11.78, 1.11.79 when the case of efficiency bar was not considered and the plaintiff was not allowed to cross efficiency bar w.e.f. 1.11.78 on or about 14.10.80 when the pay was not fixed according to law at stage of 450/- w.e.f. 1.11.78, on 1.2.79 when case of plaintiff was not considered in promotion to L.S.D. on adhoc basis, on 23.6.81 when promotion to L.S.D. cadre was not given effect in spite of order of appointing authority and on subsequent dates when representation in that regards, were submitted and no reply was received. all causes of action arose at Raizabad.

In the Court of Munsif Sadar, Naini
Shree Doodhram Vs Union of India & others
R. S. 2692-9-3

Amended under court
order dated 26-5-84

26-5-84
[Handwritten notes and signatures]

for the purposes of jurisdiction and costs

25.- That the suit is valued at Rs. 1000/- only and Rs. 177 and 50 paise are being paid on the order of Rs. 30/- and Rs. 30/- are being paid on the order of Rs. 175/- respectively for cognizance of the suit. That the plaintiff is entitled to the amount of Rs. 175/- for the purpose of jurisdiction and costs.

21-1-79 to 31-12-79

470/-

14/- P.M

Rs. 456/-

159/-
+ 68/-
= 227/-

1-1-80 to 31-12-80

485/-

485/-

17/- per month
204/-

1-1-81 to 31-12-81

500/-

20/- per month
240/-

Total differences of pay

upto December 1981 --- Rs. 603/-

The Plaintiff was promoted from 20-1-82 and his pay was fixed at Rs. 485/- . He would have drawn the pay as under in case he would have been promoted w. e. f. 21-1-79:

Pay drawn	Pay which would have been drawn	Differences
-----------	---------------------------------	-------------

1-1-82 to

31-12-82 - Rs. 485/- Rs. 515/- 30/- P.M. 360/-

1-1-83 to 28-2-83 Rs. 500/- Rs. 530/- 30/- P.M. Rs. 60/-

Total - - - - - 420/-

Grand total of differences

from 21-1-79 to 28-2-83 --- Rs. 1023/-

Amendment made in
order dated 16/2/85
Off. Secy
Amr

Amr
Secy
Amr

26. That the plaintiff seeks the following reliefs :-

(A) It be declared in favour of the plaintiff against the defendants that the plaintiff is entitled to cross efficiency bar w.e.f. 1.11.76 drawing pay at the rate of Rs. 432/- with subsequent increments due on 1.11.77, 1.11.78, 1.11.79, 1.11.80 and

1.11.81 in time scale of Rs. 200-480. and as consequential relief all emoluments & benefits be awarded from the date deemed fit.

(B) It be declared that the plaintiff be deemed to be promoted to L.S.G. cadre w.e.f. the date his juniors S/S Nar Narain Srivastava and Abdul Gaffar were promoted in cadre of lower selection grade in scale of 425-640. On

ad hoc and regular basis with all monetary benefit attached to the post entitling the plaintiff to claim and draw difference of emoluments which he would have drawn in scale of Rs. 425-640 emolument drawn by plaintiff in scale of Rs. 200-480 with interest at the rate of 14% in favour of the plaintiff against

the defendants and as consequential relief all emoluments & benefits be awarded from the date deemed fit.

(C) ~~It be declared in favour of the plaintiff against the defendants that the plaintiff is entitled to cross efficiency bar w.e.f. 1.11.76 drawing pay at the rate of Rs. 432/- with subsequent increments due on 1.11.77, 1.11.78, 1.11.79, 1.11.80 and 1.11.81 in time scale of Rs. 200-480. and as consequential relief all emoluments & benefits be awarded from the date deemed fit.~~

(D) Cost of the suit may be awarded in favour of the plaintiff against the defendants.

(E) Any other relief which the hon'ble court may deem fit and properly be awarded in favour of the plaintiff against the defendants.

31 mg

the court & of Munsif Sadar Bahadur
Shree Dardhan V. Union of Andhra Pradesh
R.S. No 921 & 3

Sharma

31/03/83

Verdict.

Plaintiff.

Sheo Darshan Sharma

Sheo Darshan Sharma

Dated .3.1983.

I, Sheo Darshan Sharma
the plaintiff noted above
do hereby declare that the
contents of paras 1 to 24
of this plaint are true to
my knowledge and paras 25
and 26 are true to my
belief. Verified on this
day of March , 1983 in the
court compound Raizabad.

Through

Counsel.

Sheo Darshan Sharma

Through Counsel.

Gur Prakash, Srivastava

Advocate

15/3/83

In the Court of Mumtaz Sadat Mahomed
Sheo Darshan vs Union of India
K. S. 11/82/83

In the Court of Additional Munsif No. 7, Faizabad.



Shivdarshan Sharma

Plaintiff

Versus

Union of India and others

Defendants

Regular Suit No. 92 of 1983

Date:- 1-5-1984.

Application for amendment of the plaint under order 6
Rule 17 C.P.C.

Sir,

The applicant begs to submit as follows : -

- 1-That this honourable court has ordered on 24-4-84 to pay additional court fees and amend the plaint accordingly
- 2-That in para 25 of the plaint after the word "value" and before the word "at" the words "for the purposes of jurisdiction and court fees" be allowed to be added by way of amendment.
- 3-That in para 25 of the plaint the word Rs.30/- written twice be allowed to be deleted and instead in their places the words Rs.177/- and 50 paise be allowed to be written by the amendment.

Shivdarshan Sharma Applicant,
Sharma
(Shivdarshan Sharma)
Plaintiff

Through:-

27.4.84.

Counsel for the applicant.

Yashpal Singh
26-5-84

80 dA
on the court of Addl. Munsif No. 7
Faizabad
R.S. No. 92 of 1983
Shivdarshan Sharma / Union of India



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In the Court of Addl. Munsif No. VII, District Faizabad.

Shree Darghan Sharma.....Plaintiff.

Versus

Union of India and others.....Defendants.

Regular suit No. 92/83.

Date 14-5-84.

Application for amendment of the plaint U/C 6 Rule 17 read with Section 151 C.P.C.

The applicant begs to submit as follows :-

1. That this Hon'ble court has ordered on 21-4-84 to pay the additional requisite court fees and amend the plaint accordingly.
2. That the applicant has made the amendment application in compliance of the court's order on 1-5-84 but this Hon'ble Court has rejected the amendment application as being not verified hence this 2nd application for amendment of the plaint is being made .
3. That in para No.25 of the plaint after the word 'value' and before the word 'at' the words, " for the purposes of jurisdiction and court fees" be allowed to be written by way of amendment .
4. That in para 25 of the plaint the words "Rupees 30/- written twice be allowed to be deleted and their places the words " Rs. 177.50 Paisa " be allowed to be written twice by way of amendment .
5. That in para 25 of the plaint after the words 'relief A & B ' and before the word 'respectively' the words " under section 7(IV) (a) Court Fees Act be allowed to be added by way of amendment .

Therefore, it is prayed that the above amendments be allowed as prayed in the interest of justice.

Shree Darghan Sharma
Plaintiff

In the Court of Addl. Munsif No. VII, District Faizabad.
R.S. No. 92/83
Shree Darghan Sharma / Union of India
14/5/84

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Applicant.

Sheo Darchan Sharma.

Plaintiff.

शिवदर्शनशर्मा

Verification.

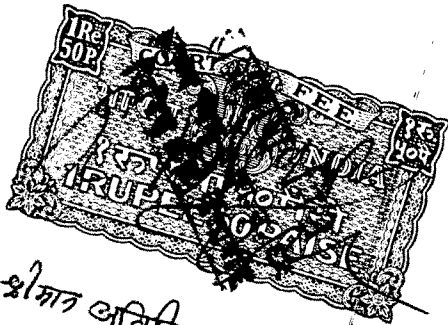
I, Sheo Darchan Sharma, plaintiff hereby
verify that contents of the para 1 and 2
of the Amendment application are true from
my own knowledge and the contents of para 3
to 5 of the amendment application are believed
to be true by me upon information received.

Verified this day of 14th May,
1984 in the court compound Faizabad.

शिवदर्शनशर्मा

प्रकाश चंद्र शर्मा
अधीनस्थ
98-2-28

for the court of order. Muzim
no. 7214
Fd.
R.S. no 22/83
Sheo Darchan Sharma, Muzim 7214



न्यायालय श्रीमान अतिरीफ अहमद नं. 6 फैलाकाद-
शिवदत्त शर्मा

प्रतीक आप शिष्टा...

वपसीगा.

दल बाद सयमा 92 103

पेशी दिनांक 13/12/84

बादी की ओर से बाद पत्र में एग्रीमेंट का प्राप्तिपत्र.

श्रीमान.

आदेशानुसार बाद पत्र की चारा 25 में
निम्नलिखित कारणों की अनुमति दी जावे:-

चारा 1- यह कि बाद पत्र की चारा 25 की शर्तों
काट कर निम्नलिखित लिखा जाने की
आज्ञा उद्घात करें:-

35. That for the purpose of jurisdiction
the suit is valued at Rs 1750=00
which is detailed in Annexure of
the plaint. Because the suit is for
declarations so the fixed court
fee of Rs 50=00 + Rs 50=00 on
both the sides is paid accordingly
to Court fees 1st.

शिवदत्त शर्मा
Plaintiff

This application is
not from in
order to make
next application
of same

01/11/85

Rejected as
not proper.

13/11/84.
I, the Plaintiff do hereby
verify that contents are
true of this application is
True to my belief. Verified
on 13/12/84 at Jaipur court compound.
शिवदत्त शर्मा
Plaintiff

13/12/84

13/12/84

On the court of Mr. Justice
Resident in
Shri. D. S. Sharma
13/12/84

In the court of Additional Munsif No. VII,
Faizabad.

Sheo Darshan Sharma... .. Plaintiff

Versus

Union of India and others... .. Defendants.

Reg. Suit No. 92 of 1983.

Fixed for 12.1.1984.

Written Statement under Order 8 Rule 1 C.P.C. on
behalf of defendants No. 1 to 3.

Para 1. Admitted.

Para 2. Admitted except the date " 14.2.79".

Para 3. The allegations made by the plaintiff against the Sub Divisional Officer, Telegraphs is vehemently denied and so far as the imposition of the penalty upon the plaintiff is concerned the same is admitted.

Para 4. It is incorrect on the part of the plaintiff to say the the Trunk Call in question was non-commercial. Actually the said call was an effective one. The connection of the call by the plaintiff was ill-motivated because the same was cancelled after the proper conversation between the persons concerned.

Para 5. The contents of this para are denied. No such appeal has ever been preferred by the plaintiff.

Para 6. Needs no reply.

Para 7. The allegations made in this para of the plain

22/1
Court of Munsif
F-20
22/1/84
Place: Faizabad
Union of India

Sheo Darshan

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are misconceived and incorrect and as such the same is not admitted as alleged. The case was decided in accordance with rule which took the time in its natural course. It is wrong on the part of the plaintiff to say that the case was kept pending with any other motive.

Para 8: The allegations made in this para of the plaint are misconceived and are denied.

Para 9: Needs no reply.

Para 10: The allegations made in this para of the plaint are misconceived and incorrect which are not admitted as alleged.

Para 11: The allegations made in this para of the plaint are incorrect. The plaintiff was informed of the Efficiency Bar enforced vide memo dated 12.10.77.

Para 12: The allegations made in this para of the plaint are misconceived and vague which are denied.

Para 13: Denied.

Para 14: The seniority is not the only basis of the

Para 15: promotion, rather the promotion is based on

~~seniority~~ seniority with merit as the plaintiff was involved in a case of serious charges so he was not found fit to be promoted to the superior post. In the circumstances there is no question of ~~entitlement~~ entitlement of plaintiff to higher scale of pay.

Para 16: Needs no reply.

Para 17: Needs no reply.

Court of Mr. Justice F.20
Q. 12/12/83
S. 12/12/83
S. 12/12/83

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Court of Municipal
Faiz
D. S. No. 22/83
Five Sessions
Union of Faiz
Union of Faiz

Para 18: After being selected ~~the~~ by the Departmental Promotion Committee, the plaintiff was approved for appointment as officiating Supervisor by the competent authority on 23.6.81 with the condition that no vigilance/disciplinary case be pending/contemplated against the plaintiff. Since the plaintiff was not allowed adhoc promotion on the grounds mentioned in para 14 and 15, a report was called for from the Sub-Divisional Officer, Telegraphs, Faizabad, his controlling authority which was received on 19.1.82. The effect of the promotion was to be given from the date of issue of the order only in respect of the officials already officiating.

Para 19: The promotion orders were issued on receipt of reports from Sub-Divisional Officer Telegraphs, Faizabad as mentioned in para 18 above.

Para 20: ~~Denial~~ Denied.

Para 21: The allegation made in this para of the plaint are irrelevant which are not admitted.

Para 22: Not admitted.

Para 23: No valid notice has been given by the plaintiff to the defendant and as such the suit of the plaintiff is bad for want of valid notice.

Para 24: No cause of action has ever arisen for filing of the present suit.

Para 25: The contents of this para of the ~~plain~~ plaint are vague, improper and without any basis. The suit has not been properly valued and the same is under

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Court of Muzaffar
Fao.
Rise 22/23
Rise, Dargah
Union of India

valued and the court fee paid is quite insufficient and unless the plaintiff pays the proper court fee on proper and correct valuation the suit can not be proceeded with.

Para 26: That for the reasons given above and in the circumstances of the present case no decree can be passed in favour of the plaintiff for the reliefs sought in view of the provisions contained in the Specific Relief Act and as such the suit of the plaintiff is liable to be set aside with costs.

Dated: Jan. 11th, 1934.

(Defendant No.3)
on behalf of
Union of India & others
(Defendants No. 1 to 3)

Verification

I, the defendant No.3 do hereby verify that the contents of paras 1 to 26 of this Written Statement are true to my belief based on the perusal of departmental records, information gathered and legal opinion tendered. Verified this 11th day of January, 1934 in my office at Lucknow.

(R. K. BHARGAVA)
Divisional Engineer Telegraphs
Lucknow Telegraphs Division
LUCKNOW-226091
Phone-43864

Through.

(1.2.34)
Adv.

4507/2

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24 - 420/-

Grading of differences

Fr. 21.1.79 to 28.2.88Rs. 1032/-

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(JANUARY 1970)

DATE : 21.1.85

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Al Smith

Vari. 3 C. 11.24

85-225

Verbal: 21.1.00 - 100% pure compound

12-10-1944

शिवजीन नामा

(last page of journal)

10-10-2

प्रति :-

2000-01

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11/11/2018

सामान्यतः सलमानचा वारिस म्हणजे देवालास

१७. १०. १९८३

22.8.86 17/11/87

7/7

- [illegible]



दस्तावेज

न्यायालय श्रीमान् अति० मुंसिफ नं० ७, मबोदय, पैजाबा।

प्रार्थना पत्र तत्परीन अन्तर्गत आरोप ६ निम्न १७ ज० १०

शिवरत्न

वादी

का म

पूनिमर शाक मण्डिया अति० प्रतिवादीगण

मूल वाद नं० ९२/८३

ज० १० देशी - १७-४-८५ई०।

श्रीमान् जी,

मेरा मैं निवेदन है कि वाद पत्र की धारा २५ में

सम्बन्धित वादों के अन्तर्गत हो गये हैं जिनका न्यायस्थ में तत्परीन

रौना बहुत ही आवश्यक है।

धारा १- यह कि वाद पत्र की धारा २५ के ५वें भाग में जहाँ पर "१०३२" लिखा

है। १०३२ की जगह काटकर "१०२३" अंकित करने की कृपा की जावे।

धारा २- यह कि धारा २५ के रिलीफ ए में जहाँ पर १-११-८१ ता २०-११-८२

लिखा है, की जगह २०-११-८२ सम्मजद करके उसके स्थान पर "२०-१-८२"

अंकित करने की कृपा की जावे तथा उसके नीचे जहाँ पर २१-१-८२

लिखा है, की जगह २१-१-८२ के बाद "तू ३०-६-८२" अंकित करने की

कृपा की जावे तथा अम्पट ८१ कलमजद करके उसके स्थान पर "८०"

लिखने की आज्ञा दी जावे।

धारा ३- यह कि धारा २५ के रिलीफ बी में जहाँ पर २१-१-७९ ता ३१-१२-७९

लिखा है। अम्पट में १६८ कलमजद करके उसके स्थान पर १५९ लिखने

६०५०२०

Handwritten notes in Hindi on the right margin, including a signature and date 18/3.

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की साक्षा दी जावे। तथा 1-1-80 टू 31-12-80 के रागे 150
कलमजद करके उसके स्थान पर "468" लिखने की साक्षा दी जावे।

धारा 4- यह कि धारा 25^१ रिजर्व बो में जहाँ पर टोटल 612 लिखा है
उसे कलमजद करके उसके स्थान पर "603" लिखने की साक्षा दी जावे।
तथा रिजर्व ग्रान्ट टोटल में 1032 कलमजद करके उसके स्थान पर
"1023" लिखने की साक्षा दी जावे।

तस्वीक इवारत
=====

वादी

मैं वादी, शिवदर्शन प्रमाणित करता हूँ कि

शिवदर्शन बो १/६

तस्वीक प्रार्थना पत्र हाजा की धारा

॥ शिवदर्शन ॥

। ता 4 का कथन मेरे ज्ञान है सत्य है।

तस्वीक किया गया सहाता सपेइरी, फेजाबाद

साज दिनांक 17-4-85ई०।

7/4/85

॥ शिवदर्शन ॥

वादी

द्वारा,

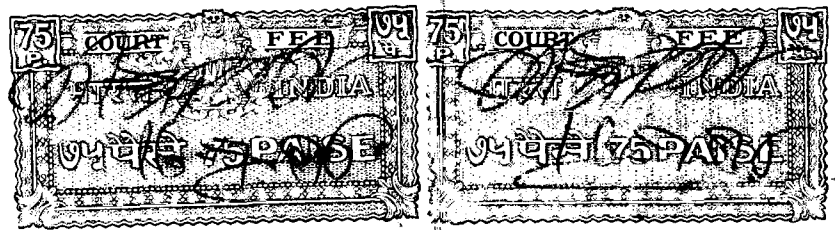
Gen. Ramesh Chandra

सिद्धवक्ता

17/4/85

6037

न्यायालय श्री मान जतिरिक्त मुन्सिफ नं० ६ मरौदायलिन विम



रिक्वायर्न

वादी

काम

मुन्सिफ आफ मुन्डिया दादि प्रतिवादी मग

मूल वाद नं० 92 / 83

तारीख पेडि 16-7-83

सुनिश्चित किया जा रहा है कि
 डिपॉजिट न किया जाये
 P. S. No. 92/83

श्री मान जी /

हैना मैं निवेदन है कि दादिलगुजार श्री मान जी वाद पत्र
 में निम्न लिखित संशोधन करना कोर्ट फीस के पैरा 25 में आवश्यक है ।
 अतः श्री मान जी से प्रार्थना है कि न्याय हेतु वाद पत्र में निम्न लिखित
 संशोधन करने की आज्ञा प्रदी जावे ।

उत्तर- यह कि वाद पत्र के पैरा 25 में जहाँ पर ⁶⁶ Hence a fixed court fees
 of Rs 50 on relief A and Rs 50
 अंकित है फलज उक्त करके उसके स्थान पर ⁶⁶ Hence a court fees of
 Rs _____ 275 and 50 N. P. on relief A And
 Rs 189 and 50 N. P. अंकित करने की आज्ञा की जावे ।

तस्वीर उत्तर
 =====

वादी
 रिक्वायर्न *शिवदत्त शर्मा*

मैं वादी प्रमाणित करता हूँ कि संशोधन प्रार्थना पत्र
 की प्रार्थना का काम मैंने मान से उत्तर है उसमें न कुछ छूट
 है और न कुछ छिपाया गया है तस्वीर किया जाता कैदरी
 होता है । दिनांक 16-7-83 ई

शिवदत्त शर्मा

उत्तर

वकील

Gurpreet Singh
16/7/83

92
Transfer Application.

श्री मान न्यायाधीश महोदय जिला फेजाबाद ।



१२/१२/२०
१८
(कानून व्यवसायी)
जिला फेजाबाद
न्यायालय जिला फेजाबाद
फेजाबाद

शिव दशन शर्मा एक्स टी० एस० फेजाबाद ----- वादी

मु. नं. २२/८३
कानून

यूनियन बाफ हण्डिया, भारत सरकार ----- प्रतिवादी

२४/०५/०९/०५ श्री मान जी,

निवेदन है कि प्राणी को सेवा कार्य से मुक्त हुए ४ महीना व्यतीत हो गया उपरोक्त वादग्रस्त भूमि होने के कारण अभी तक पेन्शन वादि का भुगतान नहीं हो सका है। यह मुकदमा सक्षम मुन्सिफ मैजिस्ट्रेट के यहां पंन्डिंग में है

कतः श्री मान जी से निवेदन है कि यह मुकदमा किसी वरिष्ठ मुन्सिफ के यहां अथवा मुन्सिफ सदार, या मुन्सिफ हवेली के यहां स्थानान्तरण करने की कृपा की जावे। मुन्सिफ महोदय सक्षम अभी नये जाये है।

प्राणी
शिव दशन शर्मा एक्स टी/५
शिव दशन शर्मा

दिनांक २६-७-८५

निवृत्तमान टी० एस०

टेलीफोन एक्सचेंज

फेजाबाद ।

प्रकीर्ण वाद में आदेश

Dated

न्यायालय

स्थान

व्यवहार याद संख्या

सन् १९००

प्रकीर्ण संख्या

सन् १९००

Shri Densham Sharma 800 in Bagyangal P.O. Village
and Post Office Talgaon P.S. Marwar Taluk Jodhpur District
Rajasthan at Present L.S.C. Trunk Supervisor
Telephone Exchange Jaipur.

Verdict

1. Union of India through Secretary Ministry of Post and Telegraph Communication, Mess. Delhi.
2. The General Manager Tele. Communication Lucknow.
3. The Divisional Engineer Telegraph Engineering Division Lucknow.

प्रतिपक्षकार

पक्षकारों के नाम
पक्षकारों के नाम

टिप्पणी—जो पते कि ऊपर दिये गये हैं वह पक्षकारों ने
को छोड़कर, जो उपस्थित नहीं हुये, सामने के प्रमाणों में दखिल किये हैं।

के लिये आदेश—

के लिये दावा

भावेदक के लिये नौ कोर १००-२-०००००००

अभिव्यक्ति और प्रतिपक्षकार

के लिए कोरिडा १००० ००००००

अभिव्यक्ति की उपस्थिति में इ. ३ बाव

के दिनांक १५ मास ९ एन् १६४६ ई. का. नी.

न्यायालय के पीठासन एवाधिकारी ले समझ निर्णय के लिये पेश होने

पर एतद्वारा आदिष्ट किया जाता है कि कोरिडा १००० ०००००० २३० १३० को कोरिडा १००० ०००००० २३० १३० और यह और आदिष्ट किया जाता है कि कोरिडा १००० ०००००० २३० १३०

कोरिडा की

कथया इस आवेदनपत्र के खर्च की

शायत, जो उस पर प्रभावित किया गया है, वे ।

पदाधिकारी के हस्ताक्षर ।

(१६००-०० ०००)

कोरिडा १००० ००००००

अभिव्यक्ति

२९ ९-९६

वी० एस० यू० पी०—०३७ उ० न्या०—४-६-८२—२,००,००० (जाब) ।

प्रकीर्ण वाद में गाहरे

न्यायालय मुक्तम आर्ति० मुक्ति कैलास स्थानव्यवहार वाद संख्या १२/८३ सन् १९ इ०प्रकीर्ण संख्या X सन् १९ इ०

Sheo Damshan Shamma 810 Shri Bajrang Bali resident of village
and Post Office Jalgaon P.S. Mawari Jahol Ram Samahighat
District Barahmandi at present L.S.C. Gmunk Submision
Telephone Exchange, Fariga had

① Union of India Secretary Ministry of Ports and
Telegraph Communication, New Delhi ② The General
Manager Telecomm. Communication Line more.
③ The Divisional Engineer, Telegraph Engineering
Division, Lucknow -

टिप्पणी---जो पते कि ऊपर दिये गये हैं वह पक्षकारों ने

को छोड़कर, जो उपस्थित नहीं हुये, तामील के प्रणाल से दाखिल किये हैं ।

के लिये आवेदन-पत्र

के लिये दावा

आवेदक के लिये

के लिये श्री ११२०७ डा. शुक्लके दिनांक १५मास ७

सन् १९८५

इ०

को श्री ११०२११ रमा

न्यायालय के पीठासीन पदाधिकारी के समक्ष निर्णय के लिये पेश होने

पर एतद्वारा आदिष्ट किया जाता है कि

और यह और आदिष्ट किया जाता है कि

की

रुपया इस आवेदन-पत्र के खर्च की

बाबत, जो उस पर प्रभावित किया गया है, है ।

पदाधिकारी के हस्ताक्षर

2/m

DATE: 92-11-30 22/72

विद्युत दत्तानि बीजा

प्राचीन काल की शिक्षा

$$1000/2$$

15.3.03

की कोन इलाहा आलापव कोन

ப. ச. சிவசுப்ரமணியன்

9.4.03

16.4.83

9/4

11-4-03

$\frac{1}{2} \times \frac{1}{2} = \frac{1}{4}$

17/11/2019

ГБ 4-28

James M. Smith

$$2 \sqrt{2} \frac{2 \pi \times 10^7}{2 \times 10^8} \times 1.5 \times 10^8$$

for
23/4/00
in
23/4/00

23.4.25

10. *For the day, the 19th*
Oct 20/18

20/1/74 Mon. 30.00 2.00 2.00 2.00 2.00 2.00

10-16-4-87
 9/4/87
 E

1000

30/4/85
30/4/85

११.६.२३, बगलवाली (बगलवाली) द्वारा प्रकाशित /
५०/११६१/

११.६.२३ मुकदमा नुमाशा, मुकदमा नमा /

११६०२
१

अपारि-अद करी को प्रमोदोवला /

११६१ प्रमोदोवला प्रमोदोवला प्रमोदोवला कोने
अवला दाका प्रमोदोवला दाका प्रमोदोवला

लादी को लादी है

१५ प्रमोदोवला दाका प्रमोदोवला

१२
२

for
8/8/83
for
18/8/83

for 9/9/83
mural
mural

for
18-9-83
for
18-8-83

for 18/9/83
mural
mural

for
18/9/83

for 18/9/83
mural
mural

१२ २ २३ मुकदमा नुमाशा नमा /

अपारि-अद करी को प्रमोदोवला /

११६१ प्रमोदोवला प्रमोदोवला प्रमोदोवला कोने

लादी को लादी है दाका प्रमोदोवला

लादी को लादी है १५ दाका प्रमोदोवला

११६१ को प्रमोदोवला प्रमोदोवला

प्रमोदोवला है।

११६१ प्रमोदोवला

११६१ प्रमोदोवला प्रमोदोवला प्रमोदोवला

११६१ प्रमोदोवला प्रमोदोवला प्रमोदोवला

११६१ प्रमोदोवला प्रमोदोवला प्रमोदोवला

११६१ प्रमोदोवला प्रमोदोवला प्रमोदोवला

११६१ प्रमोदोवला प्रमोदोवला प्रमोदोवला

११६१ प्रमोदोवला प्रमोदोवला प्रमोदोवला

30/23

25/2

विश्वविद्यालय - मुद्रित प्रकाशक

92-9-28

मुद्रित प्रकाशक

मुद्रित प्रकाशक

23/11/84 मुद्रित प्रकाशक

प्रकाशक मुद्रित प्रकाशक

92/9/28

92/9/28: मुद्रित प्रकाशक

28/11/84 मुद्रित प्रकाशक

92/9/28

16-1-84

19/1/84

28/11/84

30/1/84

22.2.26

26/11/26
बाद सुझाए गए उपोद्घात उपोद्घात
उपोद्घात नए आदि नए। निम्नलिखित
में कार्य सुझाए गये देखे गये कि

8/3

शिवहरिन शर्मा

Amr...
22/2/26

आदि-इका
बाद दिनांक 2.2.26 का बाद दिनांक
है (7) के निम्नलिखित हेतु पेश
है।

लक्ष्मण शर्मा

उपोद्घात : बाद उद्घात गये उपोद्घात पेश
आदि-इका

उपोद्घात उद्घात गये उपोद्घात पेश।

बाद दिनांक 2.2.26 का बाद दिनांक

लक्ष्मण शर्मा

उपोद्घात गये उपोद्घात पेश

है (7) के निम्नलिखित हेतु
पेश है।

लक्ष्मण शर्मा

उपोद्घात

22/2/26
लक्ष्मण शर्मा
Amr...
22/2/26

26/11/26

26/11/26

बाद सुझाए गए उपोद्घात उपोद्घात
उपोद्घात नए आदि नए की उद्घात पेश

आदि-इका

बाद दिनांक 26-16-26 का बाद दिनांक

बाद दिनांक 6 के निम्नलिखित

हेतु पेश है।

लक्ष्मण शर्मा

22/2/26

लक्ष्मण शर्मा

Amr...
22/2/26

शिवहरिन शर्मा

22/2/26

उपोद्घात

बाद उद्घात गये उपोद्घात पेश

उपोद्घात पेश (आदि-इका) बाद दिनांक
है (7) हेतु पेश है। उपोद्घात
की उद्घात (A) एवं (B) के निम्नलिखित
उपोद्घातों में उद्घात गये उपोद्घात पेश



987428

शिवलाल शर्मा

हैं। श्री ३३।
 दिव्योदय नारायण
 विद्या नारायण
 जलिनार पत्र पत्र
 काही दी लो १ मद्रास

हैं। तब ही
 दिव्योदय का कल
 मित्र का जन्म
 उल्लास पत्र पत्र
 दो ही दो तो १ मर
 के कन्द रत्न
 मित्र का जन्म
 दिव्य ३। ७। ८ के जन्म
 विद्ये एवं वर-विद्ये में
 के तन्त्रों के हेतु पत्र ही।

[illegible]

2

28/1/28
उत्तराखण्ड शासन
पटली

30/04/2017

प्रमाण, दिनांक १०-६-८४
नाम नाम लिखिए एवं नागरिकता ६
के निवासी हैं। पत्र देना

११/१०/२०२०

10/7

Stashovna

for 10/12/84

ment.

Crested Ibis

16.6.28 मुकदमा मुकदमा गिरा

49 के 2

उपस्थित उमर पक्षा मपसाधिकार

पुत्रक प्राप्ति का मर्चा 4 प्रदिन - दालिज
कोन लपोक कोन हारादिप्रमाण का मर्चा
काद कि पाटाटा को कागिनि
कोनकाकि पेश हो।

व पाटाटाटा

शिवस्नानार्मा
दि. 96/8

पाटाटा : वीर प्रकाश मपसा
उमर पक्षा कागिनि

पुत्रा 2 लपोक का लपोक वीर
को कागिनि मर्चा हेतु।
कागिनि कागिनि हो व
निताम हेतु दि. 23-7-28
को पेश हो।

कागिनि - कागिनि
कागिनि - कागिनि

मपसा
दि. 23/8

शिवस्नान

व पाटाटा

23-7-28 वीर पुत्रा मपसा उमर पक्षा मपसा
कागिनि 1.0. मर्चा कागिनि पेश हो।
कागिनि कागिनि

कागिनि दिनांक 2-7-28 का
पुत्रा 2 कागिनि मर्चा हेतु
पेश हो।

मपसा 619
दि. 6/9/28

कागिनि मपसा
दि. 23/8/28

25-7-28 दिनांक 2-7-28 का
कागिनि मर्चा हेतु पेश हो।
कागिनि मपसा

पुत्रा 2 लपोक का लपोक वीर
कागिनि मर्चा हेतु पेश हो।

पञ्च
५६७ गज अक्षयक पञ्चमदी द्वा
अक्षयक पञ्चमदी द्वा
अक्षयक पञ्चमदी द्वा
अक्षयक पञ्चमदी द्वा

वा.दि.क्र. ११-१२-८६
५६ की व. दि. क्र. १२-८६
१४

११.१२.८५ वाच-प्रकारित जप उपाधि-
अध्यास काग १० ११/५५
अध्यास पा.टी

-गोदेबु.-

गाडे देमक -१-२-३ व्य
यह व्य! व्य गोठर २॥
ये पना वी

9/c வாழ்க்கை

21/1/85

29.9.22 दि. 29.9.22
3 नमः पक्ष उमादेवियन आदि।

ସ୍ୱପ୍ନ - ଯାତ୍ରା ଇତି ପ୍ରାବନ୍ଧ୍ୟମ୍

ਜਿਲਦਰ ਅੰਤ ੭੨ / ਦਿਨ, ਅੰ ੨੭. ੧. ੮੮

आद निम्न 6 के निरूपण हेतु ~~5~~ आदेश दिनांक 28-8-25

आनीगण संशोधन केंद्र / मधुबा

for 21/1

21. 9. 22.

016 300-21 2025 3000 400-
 2000 3000 |

૨૨૬. ગોંડલ જો સંશોધન દે ન યાગ્ય
સાંભળી અંત યાગ્ય

2. 2. 22 (1st) 22. 2. 22

g/cm

34/441

~~सहायक सचिव, वित्त विभाग, महाराष्ट्र सरकार, मुंबई~~

~~5/25/19 on the 2nd day of the 1st~~

~~का. १ सा. १०५८१ १०५८१ १०५८१ १०५८१ १०५८१~~

दाता देवा दास; दादा दा दादादादा

ਪਾਨ ਵਾਲੀ ਫੀਸ ਦੁੱਧ ਵਾਲੀ ਜੜੀ

दिनांक १२/५/२०२० | प्रधान मंत्री न. दशगुप्त

1943/3 1310 12125- 11215

प्रधान मन्त्री विद्वांस जी जीत हय

सुन्दर आर्यो वाद नि-३ गरी ३५०५५

3. P. 1. Point 9.4 - 22 out -

अभिमान शून्यता ही एक सहायक शक्ति

On
1-14-85
C.M.
Bevil
6-17-22/85
1-4-85

22/3/85

8.4.85

case called out

51/101

Room partner are present

63D. Adjourn by defendant
not approved, allowed.

Put up on 12 4. 85 for

undisposed of work

no (7) —

20/4

11/4.

11/4/85

om

Sec

8/4/85

11/4/85

11/4/85

17/4

99.8.22.

काई युआरि गम

गम पत्र आरक्षित आहे

दरका काई की गेट ही गीतार

प्रतीकात्मक ही गेट

आरक्षित नही की गेट

दिनांक 96.8.22 का काई

विद्युत संचालन वॉन कीटार

हेर प्रकृत है।

16.8.22.

काई युआरि गम

गम पत्र आरक्षित आहे

दरका काई द्वारा सेशोअन प्रतीकात्मक

दिनांक गम / दिनांक

22.8.22 को आरक्षित काई कीटार

हेर प्रकृत है।

23/4/1985
om
Sec
17/4/85

शिवदशन शर्मा

51/का
५

२५.२.८५

बाइ पुकारा गया।

उम्र पक्ष उपाख्यत आय

उम्र पक्ष की वरस संशोधन

प्रार्थनापत्र के निस्तारण हेतु सुग

प्रतिपक्ष के विज्ञान अधिवक्ता का

भावना है कि उपरोक्त प्रार्थनापत्र

के द्वारा काफी विचारों लिखा गया है

अतः अधिकांश दर्जे पर प्रार्थनापत्र

स्वीकार की जानी चाहिए।

उपरोक्त प्रार्थनापत्र मुख्यतः हेतु आदेशानुसार

प्रस्तुत की गई है। प्रस्तावित संशोधन

पारिभाषिक है। परन्तु कुछ विचारों के

कारण हमें आवश्यक है। उक्त संशोधन

प्रार्थनापत्र केवल पांच रुपये दर्जे पर स्वीकार

की गई। शेष सप्ताह की अधिकांश

संशोधन निहित कर दिनांक २०.२.८५

के आदेशानुसार हेतु प्रस्तुत हो। मेहता

२०.२.८५

बाइ पुकारा गया। उम्र पक्ष उपाख्यत है।

संशोधन निहित किया गया।

दिनांक २६.२.८५ के बाद किन्तु

संख्या ७ के निस्तारण के लिए

पेश हो। — मेहता

12/5/85

20/5/85

am

27/5/85
20/5/85

5/11/5
 वादी के विद्वान अधिवक्ता ने तब प्रस्तुत किया कि आदेश दिनांक 24.8.47 के आदेश के अनुसार वादी द्वारा चतुराही रुक हजार थी। वादी पर केवल रुक हजार रुपये पर ही न्यायशुल्क देय है। इस तर्क से मैं सहमत नहीं हूँ। क्योंकि वादी द्वारा ही संशोधन पार्थनापत्र से संशोधन वादपत्र की मूलधाराओं की चारों में संशोधन किया गया है। जिसके आधार पर वादी द्वारा धारित दोनों उपशान को मूलधाराओं बढ़ाया है। इस प्रकार वादी को संशोधन करने के पश्चात् बड़े हुए मूलधाराओं पर न्यायशुल्क प्रस्तुत किया जाना आवश्यक है। वादी दिनांक 9.6.47 तक मूलधाराओं सम्बन्धी संशोधन करे तथा पर्याप्त न्यायशुल्क प्रस्तुत करे। मुख्य रूप से उक्त तथ्यों को वाद बिन्दु सं 6 गिलावाते प्रस्तुत हो मुख्य रूप से

24.6.47 वादी की तरफ से वादी वकील कारकी आदि

दिनांक 24.6.47

आदेश

अतिरिक्त

अतिरिक्त अतिरिक्त अतिरिक्त अतिरिक्त

अतिरिक्त अतिरिक्त अतिरिक्त अतिरिक्त

53
Misc. Case No. 109 of 85

30.7.85 Heard. Register.

D.J.

This is an application for transfer of suit No. 92 of 83 pending in the court of Addl. Munsif No. VII to any other senior Munsif for early disposal.

Allowed. Suit No. 92 of 83 is transferred to the court of Munsif Sadar for early disposal in accordance with law.

D.J.
30.7.85

क्रमबद्ध आदेश-पत्र
(अध्याय 4, नियम 3)

कथाव्यं

67 10 50

पुंलिङ्ग

२५

लाम्पल्लु सुवर्ण वरु मंगल
 सुवर्ण वरु १७/८३
 १७/८३
 सुवर्ण वरु

१६५५

ମୁକ୍ତା ପଦ୍ମା

॥ १ ॥

विद्यया श्री

दिनांक संख्या	विषय	कार्य अथवा आदेश का संक्षेप	संविधान के अनुच्छेद	टिप्पणी
24/10/85 25/10/85		1-10.85 से Collected Copy of 350. Koshachavan delivered to office, Lok Sabha. Supt. No. 7874/85, File, 24-10-85 received 2. (18/10)		
29/11/85		24.10.85 को प्रमाणित किया गया और आवृत्ति का प्रमाणित किया गया कलकत्ता, पश्चिम काकोरा बाद दिनांक 24.11.85 को आवृत्ति का प्रमाणित किया गया के		
29/11/85		29.11.85 से Collected 350. App. Approved by Hf with reference application program. Issue of certificate, in Administrative Department, Gandhi Nagar, File No. 21-1.86 for disposal of cases app.		

प्रमाण १२/२३

श्रीव दंड - आ आ इति

१/३/८८

१६-४-८६

प्रमाण प्रमाण गण आदि
आदि आदि आदि आदि
आदि आदि

आदि आदि

दिनांक १६-४-८६
६८७२ के आदि आदि
आदि आदि

आदि आदि

६/८

२-४-८६

आदि आदि आदि आदि
आदि आदि आदि आदि
आदि आदि

आदि आदि

दिनांक १६-४-८६

६८७२ के आदि आदि
आदि आदि

आदि आदि

६-४-८६

आदि प्रमाण गण आदि
आदि आदि आदि आदि
आदि आदि

आदि आदि

दिनांक १६-४-८६
६८७२ के आदि आदि
आदि आदि

आदि आदि

१५.८

for 16/8/86
Inscribed
C. P. G. G.

न्यायालय मुम्बई नगर, कैलासाबा

मूल नं०:- 72/83

विवाद पक्षः

अनाम

वृत्तिपन आन हण्डिया

14-0-86

=====

मुम्बई नगर गवा । वादी अनुपस्थित ।

प्रतिवादी के पैरोकार उपस्थित ।

78 ग प्रतिवादी की ओर से दिया गया है

कि सेन्ट स्कोट सं० 13 सन् 85 के द्वारा

विधुन का गठन हो चुका है और यह वा

स्मिती से सम्बन्धित है।

ने इस सम्बन्ध में पत्रावली का अवलोक

दिया ।

नगर में नामि गये अनुतोषा सेवाश्रमार्थ से

सम्बन्धित है और इसका विचारणा

एडो दि० द्वारा ही सम्पाद है।

अतएव पत्रावली एडो दि० को स्थान्तीस्व

की जाती है। पत्रावली अभिलम्ब एडो दि०

मौजी जाय।

 मुम्बई

28.3.86

पत्रावली का विचारणा
एडो दि० द्वारा ही सम्पाद है।

अतएव

पत्रावली अभिलम्ब एडो दि०

मौजी जाय।

प्रतिवादी द्वारा पेश किये गये दस्तावेजों की सूची

(आदेश १३ नियम १)

न्यायालय

जिला

वाद संख्या

स्थान

ई०

सन् १९६६

वादो

बनाम

प्रतिवादी

वाद पत्र के साथ

प्रतिवादी की ओर से पेश किये गये दस्तावेजों की सूची।

प्रथम सुनवाई के समय

इस सूची ने आज सन् १९६६-०३-३१ दिवस को पेश किया।

१	२	३			४
कासी	दस्तावेज का अति- वर्णन और उसकी तारीख यदि कोई हो	बदिय अभिलेख में सम्मिलित किया गया तो प्रदर्शन चिन्ह उस पर डाला गया	यदि नामजूर हुआ तो पक्षकार को लौटाये जाने की तारीख और पक्षकार या उसके अभिवक्ता के हस्ताक्षर, जिसको कागज लौटाया गया	यदि वाद के विनिश्चय के पश्चात कागज अभिलेख में रह जाय और अध्याय ३, नियम २४ के आधीन लिफाफा में बन्द किया गया तो लिफाफा बन्द किये जाने की तारीख	टिप्पणी
1.	Notice of CPC sent by Shri. Chandra Sharma to Munshi of Court.				
2.	Exhibit 1 in Shri. Chandra Sharma vs. Shri. D. T. Sharma No. 545 of 1965				
3.	Exhibit 2 in Shri. Chandra Sharma vs. Shri. D. T. Sharma No. 545 of 1965				
4.	Exhibit 3 in Shri. Chandra Sharma vs. Shri. D. T. Sharma No. 545 of 1965				
5.	Exhibit 4 in Shri. Chandra Sharma vs. Shri. D. T. Sharma No. 545 of 1965				
6.	Exhibit 5 in Shri. Chandra Sharma vs. Shri. D. T. Sharma No. 545 of 1965				

न्यायालय का बंद
वाद संख्या
परीक्षार्थी के साथ

[मूल्य—१ प्रति का ५ पैसा]

सूची को पेश करने वाले पक्षकार या अभिवक्ता के हस्ताक्षर

365
105
465

સામાન્ય જીવન ક્રિયાઓ ૨

વિવરણ સહી

અથ

કોઈ નહીં જાણતી હોય - પત્ર

- (૧) સ્વચ્છતા જાળવવાની રીતો
- (૨) માનવ શરીરની રચના
- (૩) કોઈ નહીં જાણતી હોય - પત્ર

આપાનમાં આપાન કરી આર ૭૩૨૧૪૧
બાંધવા

AD 3/75
The General Manager
Telegraph
Lahore
28/11/82

AD 3-75
The General Manager
Telegraph
Lahore
28/11/82

AD 3-75
The General Manager
Telegraph
Lahore
28/11/82

18/11/82

- પ્રતિ આપાન કરી આર ૭૩૨૧૪૧
- (1) ૨૨/૧૫ ૧૩/૧૧ ૧૩/૧૧ ૩/૧૧
 - (2) ૨૨/૧૫ ૧૩/૧૧ ૧૩/૧૧ ૩/૧૧
 - (3) ૨૨/૧૫ ૧૩/૧૧ ૧૩/૧૧ ૩/૧૧

2014

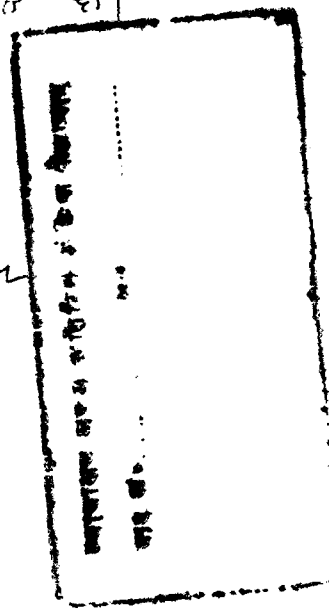
26-6-22.

वाड पुकारा गया। अगस्त आरंभ में

69 व. वारी को जोड़ ले मोरार -
 देश प्रथम प्रथम विभाजन -
 प्रत्येक ने को 5 भागों में
 विभाजित
 प्रथम 20 म. की 20

2/8/25
 मन्दी
 एम्प्लॉय
 राजधानी
 26-6-22

दिनांक 6-2-22 को वाड विन्डू को 6
 के विन्डू देश प्रथम को 20
 आरंभ संशोधन को
 आरंभ आरंभ -
 प्रथम को प्रथम 26-6-22



मन्दी
 मन्दी प्रथम
 27/10

6-2-22.

वाड पुकारा गया। अगस्त
 उपस्थित है

वाडी द्वारा मन्दी संशोधन विन्डू 20
 मु-सहि आरंभ के अगुवा प्रथम
 मन्दी प्रथम को 20
 1 वाड विन्डू को 6 मन्दी संशोधन
 विन्डू विन्डू आरंभ है

दिनांक 23-2-22 को अगस्त संशोधन
 के 100 पेज को 20
 6-2-22

23/8/25

वादी/प्रतिवादी द्वारा पेश किये गये दस्तावेजों की सूची

वादी का नाम *Shree Dash Mohan* स्थान *...*

सन् १९८० ई० वादी

प्रतिवादी का नाम *Union of Indian...*

वाद-पत्र के साथ

वादी प्रतिवादी की ओर से

पेश किये गये दस्तावेजों की सूची।

इस को *...* प्रथम सुनवाई के समय *...* दिवस को पेश किया।

१	२	३			४
सत्या	दस्तावेजों का अभिवर्णन और उसकी तारीख यदि कोई हो	कागज क्या हुआ			टिप्पणी
		यदि अभिलेख में सम्मिलित किया गया तो प्रदर्शन चिन्ह जो उस पर डाला गया	यदि नामन्जूर हुआ तो पक्षकार को लौटाये जाने की तारीख और पक्षकार या उसके अभिवक्ता के हस्ताक्षर जिसको कागज लौटाया गया	यदि वाद के निश्चय के पश्चात कागज अभिलेख में रह जाय और अध्याय ३ नियम २४ के अधीन लिफाफा में बन्द किया गया तो लिफाफा में बन्द किये जाने की तारीख	
1	General book of Timpshere operated issued by G.T. Lucknow Consolidated N/A 20/11/79 1979				
2	Hydrographic chart Scale by Director The 1st member was signed by K.K. Khan, G.T. (H) Lucknow 1/10/84/14-9/10/84/79 1/2/Ch B/74 to 23/6/84				
3	Hydrographic chart Scale 1:6401 by G.T. Lucknow in connection with Crossed E.B. to Arches Promotion				
4	Hydrographic chart of the St. Thomas Channel by the Office of the Tide gauge				

*Officer Tide gauge
Lucknow*

सूची को पेश करने वाले पक्षकार या अभिवक्ता के हस्ताक्षर

Shree Dash Mohan

37/10,7

Division, corrected upto 28th of February 1979

Substantive Stn of Remark
entry in Gr. posting

7	8	9
1 3.52	RBL	Joined 7.12.60 on trfr GR D:
1.3.52	SJN	Offtg. as Supervisor
25.6.52	RBL	20% JS
1.1.55	FY	do
1.8.56	STP	do
1.8.56	SDL	do
1.6.54	HDI	do
1.1.54	FY	do
1.6.54	STP	do
1.6.54	SJN	do
1.1.54	STP	do
1.6.54	do	do
1.6.54	FY	do
1.8.56	FY	Deptl/prmtd 1.10.53
1.8.56	SJN	Revtrd from 20% to TO 2.5.77
do	F/Con LV Ch	Deputation
do	SJN	20%
1.8.56	FY	do
do	RBL	do
do	FY	Deptl w/g 20%
1.3.58	GR	Tfd to GR Dn
1.3.58	STP	20%
1.8.56	LLG/RBL	Rule 38 frn MT Dn
1.3.61		

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7	8	9
56		
1.3.64	DMT KP	tfd to DMT KP
do	HDI	
1.3.64	SJM	
1.3.64	MOJ	Prmtly absorbed wef 1.3.64
1.8.56/1.3.64	SN	
1.3.64	DMT LW	D/Candidate
1.3.64	FY	Deptl cand.
1.3.64	LMP	Strike Volunt. 1960 allottee
1.3.64		offtg JE
1.7.64	SJM	Strike Volunt 1960 allottee 1961
18.3.64	FY	do, Rehabilitation employee alt."
1.3.65	FY	do
1.3.65	SJM	do
1.3.65	STP	do
1.3.65	HDI	do
1.8.65	DET AD	Tfd to DET AD mutual with Jai Ran TO FY
1.3.66	Gola	203 LSGM
1.3.66	Pallia	Deptl Cand. 30.6.66
1.3.66	FY	do
1.3.66	RBL	do
1.3.66	SJM	Mutual with JM Mathur
1.3.66	FY	
1 3 66	GMM	S/B with GMM PD
1.3.61	Tanda	Mutual with AN Srivastava
1.3.67	HDI	" Ran Harain Singh TO
1.3.67	LLC	
27.5.67	STP	Deptl candi

1	2	3	4	5	6	7	8	9
	I.N. Tewari		7.5.43	27.7.68	27.7.68	27.7.68		Tfd GR Dn
8	Babu Ali Ansari		5.1.45	27.7.68	27.7.68	27.7.68	HDI	Deptl candidate
9	Chh P Dubey		15.8.45	7.6.67	7.6.67/4.3.70	-4 3.70	RBL	do
80	Chhutkan Singh		12.1.39	9.3.61	27.5.67	✓ 27.5.67	FY	do, 1966
81	K.N. Srivastava		9.1.45	20.3.63	1.12.68/3.7.76	10.2.71	BBK	Mutual with Chhotey Lal
82	Jagannath Pandey		1.10.45	8.2.69	8.2.69	8.2.69	LMP	do, 1966
83	M.K. Tripathi		2.11.55	29.1.69	29.1.69	29.1.69	SJN	
84	S.L. Rajpal		3.4.42	2.3.63	2.3.63/3.8.72	3.8.72	RBL	Mutual with Inner Ram
85	R.N. Misra		20.1.35	23.2.58	27.5.67	29.1.69	STP	Post resved. will be confd later.
86	Munni Lal	S/C	13.1.41	15.2.68	15.2.68	1.3.69	FY	Cadre changed from TSC to TO
87	C.P. Dwivedi		8.1.45	27.5.66	27.5.66/19.10.68	-1.3.69		U/Suspnd.
88	Chet Ram		1.2.37	31.1.53	31.1.58/4.2.69	1.3.69	SJN	Rule 38
89	Sri Dal		1.7.41	2.9.62	2.9.62/4.2.69	1.3.69	HOJ	do
90	Ram Piare		7.8.40	4.7.63	4.7.63/26.1.69	-	Tfd	
91	Radheyshyam		12.2.42	1.1.63	1.1.63/11.2.69	1.3.69	Gola	Rule 38
92	R.D. Sharma		12.12.37	31.8.58	31.8.58/26.1.69	1.3.69	HDI	do
93	S.R. Misra		11.7.36	23.7.57	1.9.63/26.1.69	1.3.69	BBK	do
94	Trabhu Dayal	S/C	6.1.44	23.8.64	23.8.64/12.2.69	1.3.71	HDI	do
95	B.L. Verma		22.12.41	5.3.64	5.3.64/26.1.69	1.3.70	HDI	
96	Iliyas Ali		20.11.45	18.6.64	18.6.64/13.2.69	1-2.70	LMP	
97	G.S. Tripathi		7.7.44	6.2.66	6.2.66/28.2.69	1.3.70	AMB	
98	Ram Prasad		2.1.35	4.6.56	1.11.61	-	RBL	
99	PP Vimal		16.2.44	10.11.64	10.11.64/11.7.72	11.7.72	STP	Mutual with RD Vishwakarma
✓ 100	Jai Ram Yadav		11.7.39	26.2.61	21.9.65/5.4.75	-	FY	Mutual with Sher Bahadur Singh
✓ 101	Dewaki Nandan		28.7.36	20.2.57	7.6.71	-11.7.72	RBL	vide PMS No. STB/11-8/29/TO/10 at 3.3.75.
✓ 102	RC Misra		23.7.35	20.6.58	5.10.63/22.1.71	11.7.72	FY	D/Candidate 1970.
								Rule 38 from Ainer Division.
								PMS No. STB/M-8/6/LWT/2 at 23.1.70

(2)

3	R.P. Singh		5.10.46	22.2.67	22.2.67/3.5.72	71-7-72	P/C	Rule 38 from GR Dn. PMG LW No. STB/M-8-7-LWT/2 dt. 21.8.70
4	Avinash Kr. Misra		10.7.52	9.2.71	9.2.71	11-7-72	LMP	Relaxation rule candidate of 1070 PMG LW No. STC/M-5/575/2 dt. 2.9.70.
105	S.K.S. Chawhan		12.2.35	17.3.58	17.3.58/22.10.70	1.3.60	HDI	Rule 38 from BR Division, PMG LW No. STB/M-8/7/LWT/10/2 dt. 29/9/70
106	JP Srivastava		7.7.35	2.11.61	2.11.61/28.11.70	1.3.63/11.7.72	LMP	-do-
107	Shishu Pal Singh		5.7.42	2.9.62	2.9.62/22.1.71	1.3.65	HDI	Rule 38 from KP Dn PMG No. STB/M-8/7/LWT/70/20/2 dt. 29.9.70.
108	Cheda Lal		15.4.39	5.1.63	5.1.63/3.4.71	11-7-72	SJN	Rule 38 from GR Dn, EPMG No. do dt. 30.9.70.
109	Shatya Narain Singh		27.9.39	6.1.58	13.7.63/9/10/70	11-7-72	LMP	Rule 38 from MT Dn -do- dt. 29-9-70
110	Lalta Pd Singh		30.1.35	19.2.57	1.2.68/5.11.70	11.7.72	AKB	Rule 38 from AGT Dn
111	Ran Nath Rastogi		15.7.41	25.9.65	25.9.65/28.10.70	11-7-72	STP	Rule 38 from DN Dn
112	D.L. Adim	S/C	14.7.41	21.11.65	21.11.65/10.12.71	11-7-72	STP	Rule 38 from BR Dn no. STB/M-8/7/LWT/70/2 dt. 15.12.70
113	Radhey Lal	P/C	1.4.40	22.11.65	22.11.65/16.12.71	-	Offtg JE	do
114	O.P. Dixit		18.10.42	3.3.66	3.3.66/5.2.72	11-7-72	JE	do
115	Jagdishwar Pd		1.12.43	25.3.66	25.3.66/21.12.71	-	STP	do
116	chandrika Pd		9.12.43	3.5.66	3.5.66/20.12.71	1.3.69	LMP	do
117	Ganga Vishnu Saxena		31.7.44	5.10.64	5.10.64/21.1.72	1.3.70/11-7-72	Gola	Rule 38 from BR Dn, no. STB/M-8/17/LWT/70/2 dt. 3.3.71
118	Tulsi Ram	S/C	10.1.43	3.5.66	3.5.66/5.8.72	11.7.73	AKB	do
119	Dina Lal	do	12.7.45	7.5.66	7.5.66/20.4.71	1.3.74	HDI	do, from KPT
120	Mahadeo Pd Pal		15.7.35	15.4.58	1.5.62/16.10.71	1.3.64	RBL	Rule 38 from JP T. Dn No. STB/M-8/6/LWT/2 dt. 21.7.71
121	G.K. Saxena		1.1.40	-	27.3.60/12.10.71	1.3.74	Sfd	do from VS Dn. PMG UP no. STB/M-8/7/LWT/71/2 dt. 24.9.71
122	Rameshwar Pd		20.12.41	26.5.66	26.5.66/20.1.72	1.3.74	Offtg RS4	Rule 38 from BR Dn, do
123	Prabhu Dayal	S/C	1.8.45	27.5.66	27.5.66/	1.3.74	HDI	do
124	Ashok Kumar Srivastava		21.8.46	21.11.70	21.11.70/28.1.72	1.3.74	SJN	Rule 38 from MORD Dn

1	2	3	4	5	6	7	8	9
125	Uma Shankar Sharma	6 7.44	24.12.59	24.12.60/18.1.72	-	-	AE CRO	Rule 38 BR Dn, no S/A 7/LWE/71 dt. 22.11.71
126	Harihar Singh Chauhan	6 7.42	31 5 60	31.5.60/2.2.72	1.3.70	Gola	Rule 38 from BR Dn	
127	Abdul Islam Siddiqi	1.1 42	5.7 66	5.7.66/1.2.72	27.7.71	STP	Rule 38 BR Dn	11/12-1
128	G.S. Shukla	13.6.46	4.2.66	9 7 65/1.2.72	1.3.70/1.2.72	do	do	
129	L.P. Vishwakarma	1 2 44	9.7.65	9.7.66/5.2.72	1.3.70/1.2.72	do	do	
130	Siddiq Ali	1.5.42	21.5.62	21.5.62/13.4.72	13.4.5/13.2	TIR	do, AGT Dn	
131	Abdul Kasim	12.5.42	29.5.65	12.6.73	13.6.73	LMP	Deptl candi 1971	
132	R.B. Pandey	8.12.45	8.1.68	8.1.68/4.74	1.3.71	RBL	Mutual with Kedar Singh TO	
133	Sant Ram	S/C 8.1 51	11.12.72	11.12.72	11.7.73	RBL	Outsider candi 1971	
134	Ram Mishore	do 18.10.52	11.12.72	11.12.72	-	AKB	do	
135	Inderjit Singh	15.1.47	11.12.72	11.12.72	-	GMM Ld	do	
136	Chandrashekhar	8.7.41	27.6.62	11.7.73	-	STP	Deptl Candi 1971	
137	Sheo Varan Pandey	4.8.52	11.12.72	11.12.72	-	Gola	O/S 1971	
138	Sitla Pd Chaudhary	1.3.52	11.3.73	11.3.73	-	offtg JE	do	
139	Hari Shankar Tewari	15.1.47	16.12.70	16.12.70/15.2.72	-	LMP	Rule 38 Dn Dn	11/12-172
140	R.S. Pal	1.9.38	3.5.59	27.7.69/22.7.73	-	RBL	do from Kota Dn Rajasthan Circle	
141	Moni Ram Tewari	11.4.40	8.9.58	29.5.69/7.8.73	-	LMP	do " AGT Dn	11/14-277
142	Jagat Lal Gupta	4.9.44	24.7.63	27.11.68/7.2.73	4.3.72	STP	do from Dn Teleg Dn	13-672
143	Abdul Wahid	1 3.48	22 6.68	-12-6-73	-	LMP	Deptl Candi 73	
144	Smt Mishori Saxena	27.10.32	11.3.73	11.3.73	-1374	SJN	Relxn Rule 1972	
145	Sanwal Dass	S/C 20.10.53	12.9.73	12.9.73	1.3.74	STP	O/S candi 1972	
146	Mahabir Pd	19 7.49	12.3 75	12.3.75	-	STP	do	
147	Mahesh Datta Misra	30.9.51	12.9.74	12.9.74	-	SJN	O/S 1972	
148	Sat Krishna Pandey	6 7 49	1.7.71	1.7.71/26.7.74	-	FY	Rule 38 from AGT Dn	11/11-16
149	R.C. Dwivedi	13.9.43	6.3.67	6.3.67/22.10.75	1.8.72	STP	do BR Dn	11/11-16
150	R.P. Maurya	18.7.44	29.9.67	29.9.67/25.10.75	1.8.72	AKB	do Br Dn	
151	O.P. Misra	20.7.41	9.12.62	27.11.68/24.10.74	-	SJN	do AGT	

1	2	3	4	5
1	V.K. Bajpeyi	2.11.50	1.9.69	
1	Unesh Chandra			
1	S.K. Tewari	15.1.45	1.12.67	
155	K.G. Lal	3.6.56	16.7.67	
156	S.P. Dixit	-	-	
157	Nagendra Pratap Singh	23.7.48	14.3.72	
158	O.P. Verma	-	11.12.72	
159	Syd Atiq Ahmed	20.1.44	27.7.67	
160	Smt Sumen Tewari	13.4.51	13.3.74	
161	Ram Kumar	-	-	
162	Sant Baksh <i>Yadava</i>	2.7.41	23.7.63	
163	Sharda Singh	15.1.41	21.1.62	
164	Kedar Nath Misra	-	-	
165	Dinesh Chandra Dixit	20.6.54	23.9.77	
166	Ran Swarup	12.7.53	14.6.77	
167	Murari Misra	10.1.50	14.6.77	
168	Bharat Lal	10.3.54	14.6.77	
169	Ran Pratap	4.7.48	27.6.72	
170	Hem Nath	S/C 2.7.51	14.6.77	
171	Sri Kant Chaturvedi	4.10.55	12.3.77	
172	Jagdish Pd Yadava	15.1.49	14.6.77	
173	Hausila Pd Yadava	7.7.50	19.1.72	
174	Satya Narain Yadava	2.11.54	-	
175	Radheshyam Verma	1.7.55	6.5.78	
176	Bhagwan Din	S/C -	23.8.78	
177	Mewal Lal Katharia	do 5.7.51	6.5.78	
178	Ran Najar Singh	24.2.52	13.6.72	

6	7	8	9
17.6.75	-	Puwayan Deptl candi 1974	
1.12.67/12.1.75	1.3.68	Tfd DMT LW Mutual with Karam Singh	
16.7.67/4.11.74	-	Gola Rule 38 from S/N Dn	abp 6 11.7
- /6.4.75	-	RBL do Jomat, Shillong Cir.	
14.3.72/15.3.75	-	STP do,	
11.12.72/15.4.75	-	RBL do from HT Dn	abp 12-2-75
27.7.67/6.6.75	-	SJN do HT Dn	" 19-2-75
13.3.74/5.8.75	-	BBK do Dn Dn	" 6-3-75
-	-	RBL do HT Dn	" 2-5-75
27.11.68/19.10.75	-	RBL Deptl Candi	
27.11.68/13.8.76	-	SDL Rule 38 from S/N Dn	abp 7-8-75
-	-	Pallia do S/N Dn	" 17-2-76
23.9.77	-	BBK Dept Cand 1976	
14.6.77	-	LMP OS 1976 first half	
14.6.77	-	do do	
14.6.77	-	Tikonina do	
6.12.76	-	do do	
14.6.77	-	TLR Deptl 1976	
12.3.77/14.1.78	-	Bhira OS 76 first half	
14.6.77	-	STP Mutual with Sri Ganesh Singh	75
5.12.76	-	SJN OS 76 first half	
-	-	TLR Deptl Candi 76	
6.5.78	-	SJN OS 76 IIInd half	
23 8.78	-	Bhira do	
6.5.78	-	HDI do	
16.12.76	-	HDI do	
	-	LLC Deptl 76	

1	2	3	4	5	6
179	Sahendra	3/0		25.8.78	23.8.78
1	Hira Lal Pal		8 7 46	2.1.69	21.3.74/4.9.76
1	Kali Charan Verna		-	-	/24.7.7
1	Prasanna Kishore		-	-	-
183	Radha Mohan		1 1.40	25.7.63	14.12.70/19
184	Bulh Raj Singh		1.4.46	23.11.65	23.11.6
185	V.L.Jatav		6.1.47	11.7.66	11.7.66
186	K.K.Misra		7 8.41	7.5.66	7.5.66/
187	A.M.Chen		15.7.49	14.12.70	14.12.7
188	Lekh Ram		1.7.46	23.5.67	23.5.74
189	Sahdeo Tewari		1 3.46	1.11.64	28.4.70
190	S.N.Dwivedi		1.10.43	7.2.68	7.2.68/
191	Kailash Nath		9 2.43	25.7.63	18.1.71
192	Durga Pd Singh		2.1.59	23.12.68	27.5.68
193	Jageshwar Pd		25.1.40	21.5.61	20.10.6
194	Kashi Pd		16.7.42	4.3.63	1.3.63/
195	HK Misra		15.7.32	13.8.50	13.8.50
196	Ma. Vaish		2.5.50	20.1.72	20.1.72
197	Babu Ram		31.7.44	11.12.72	11.12.7
198	D.B.Saxena		18.8.47	15.5.72	20.9.77
199	Ram Kurar		8.7.47	19.1.72	20.9.77
200	Qasim Hussain		15.8.51	29.2.73	20.9.77
201	Smt Satyawati Sharma		19.1.42	18.7.66	18.7.66
202	Km Manju Srivastava		27.8.51	29.8.71	29.8.71
203	L.P.Misra		16.9.43	27.5.68	27.5.68
204	K.S.Singh		30.5.45	6.4.69	6.4.69/
205	R.C.Sharma		15.1.51	22.11.70	22.11.7
206	Ram Autar		5.1.44	23.5.67	23.6.76

29

7	8	9
-	Pallia	OS 1976 Hind half
-	RBL	Rule 38 from Raj Cir. app 27.5
-	STP	do SHN Dn app. 13.6.76
Suspndd.	Bhira	do NT Dn app. 10.8.76
2.2.77	STP	do SHN Dn do
5/11.3.77	Gola	do BR Dn do
2.12.76	STP	do NT Dn do
7.12.76	LLG	do KPL Dn app. 26.11.76
0/29.1.77	SJN	do SNG Dn do
11.1.77	STP	do SHN Dn do
6.6.77	Bhira	do AGT Dn app.10.1.77
3.5.77	Ganda	do AGT Dn do
18.5.77	Gola	HW Crel. Rule 38 do
1.6.77	Gola	Rule 38 from ALG Dn do
5/11.4.77	Tikonina	do Raj Cir do
8.5.77	STP	do AD T Dn do
7.7.77	offtg	203 LSG TO SJN; Rle 38 from BR. do
13.6.77	SJN	Rule 38 from Dn app.4.4.77
2/6.6.77	LNP	do NT Dn app.19.4.77
-	do	Deptl Candi 1977
-	TDI	Deptl " "
-	SJN	do
13.7.77	RBL	Rule 38 from DMT LW app.3.5.77
1.10.77	RBL	DMT Karpur (p.38) do
12.5.77	TIR	Rule 38 BR Teleg, Dt of app.4.5.77
11.5.77	SJN	do
0/28.5.77	offtg	TL
10.5.77	STP	Rule 38 BR Dn appl dt.4.5.77

	2	3	4	5	6
2	Ram Kumar		15.5.52	15.3.72	15.3.72
2	Om Prakash Arya	S/C	11.9.50	17.6.75	17.6.75
2	B.P.Pal		-	-	-
210	Smt Prabha MadhuSehgal		1 7 46	17 6.66	17.6.66
211	R.N.Pandey		10 1.51	11.7.72	11.7.72
212	K.R.Verma		6.3.43	11 9 72	11.9.72
213	Yogendra Pd		-	1 9.76	1 9.76
214	K.C.Dubey		5.1.49	5.6.67	12.9.73
215	Mahesh Pd Pal		15.7.46	12.12.66	21.12.7
216	Smt Saroj Bala Abrol		15.4.55	3.11.77	3 11.77
217	Sri Ambika Pd		1.2.47	20.12.70	20.12.7
218	Mahesh Pd Misra		21.12.55	1.9.76	1.9.76
219	Lila Dhar		-	-	-
220	Md Shibli		7.1.48	19.1.72	23.11.7
221	Bhagwan Dass		-	-	-
222	D.K.Saxena		-	-	-
223	Abdul Samad		-	-	-

E-147/Conf/Ch II/1 dated at Lucknow the 27th Feb.

Forwarded for information to

1 GMT UP Circle Lucknow

3. SDost FY/RBL/LW/STI

2 All DES P/T in UP Circle

4 AE C-1/Microwave/Ce

Note: This seniority is provisional and subject to change should be sent to the u/s along with the documentary proof latest by 31.3.79 failing which this will be treated under 2. Seniority of the officials are according to the length of the recruitment in the particular year i.e. on marks 3. Seniority of the officials coming under rule 38 after

32151

The G.O.P. ,
Lucknow.

Sub:- representation of S.D. Sharma S.D. Faizabad against
the order of D.D.P. Lucknow allowing to cross B.D.
w.e.f 1/11/78 vide no. 1411/ChII/79 dated. 14.10.80
& copy supplied on 15.12.80 (copy enclosed as
annexure -A)

Sir,

The above named applicant must respectfully begs to
submit as under:-

The facts of this case in brief are that the
applicant was due to cross B.D. w.e.f 1.12.76 on state of
P. 432/- w.e.f 1.12.76. The S.D.O.I., Faizabad has
initiated disciplinary proceeding under rule 16 of C.C.S.(C.
C.A.) rules 1965 vide no. 121/Disc/3 dated 23.7.75.
These disciplinary proceedings were continued upto 15.2.77
when penalty of recovery of charge for an urgent P.P. call
from Faizabad to Baranasi for one unit without specifying
the amount was imposed P. 15/- was however you disposed on
11.3.77. This will show that entire disciplinary proceedings
were continued for about 1 1/2 years to deprive the app-
licant to cross B.D. due date i.e. 1.12.76. The
appeal submitted to D.D.P. Lucknow was also rejected on
15.11.77.

The D.D.P. Lucknow did not consider the case
of applicant for crossing of B.D. on the basis of
of the case on their persistent representation in this
regard the D.D.P. Lucknow is not informed on 14.10.80
allowing the applicant to cross B.D. on 1.11.78. In
other words that increment of the applicant was withheld
for 1 year 11 months permanently. He also lost his services
has all along been satisfactory & no adverse entry was recd.

-3---

15/- was imposed which is no bar for promotion and by necessary implication no bar for crossing S.B. As such the D.E.O. Lucknow also did not act reasonably & judiciously. In any case the applicant was entitled to cross S.B. w e f from 16.2.77 and also future promotion on Adhoc basis from the date his junior were promoted.

PRAYER.

It is therefore respectfully prayed that the entire case of the applicant be considered in the light of facts & law rules referred to above and your goodself be pleased to issue order allowing the applicant to cross S.B. from 1.11.76 or in the alternative w e f 16.2.77 the D.E.O. Lucknow also directed to promote the applicant to S.B. order from the date his junior were promoted on Adhoc basis.

Yours faithfully.

Shree Darsan Sharma

(S.D. Sharma)
Telephone operator,
Prizabadi exchange.

Dated. 11.2.81.

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

33157

INITIAL PAY STATEMENT IN RESPECT OF SHRI Sheo Darshan Sharma

DESIGNATION T.O. PROMOTED AS T.O. Supr. WITH EFFECT FROM

21st. Jan. 82 VIDE ~~DET. LUCKNOW~~ G.M.T. UP. CIRCLE, LUCKNOW

NO. Staff/M-9/8/Selection. G. -79/2/G.P. IV./C. DATED 23rd. Jan. 81

1. Name and Designation of the Official Sri Sheo Darshan Sharma T.O.
2. Existing scale of Pay 260-8-300-EB-8-340-10-360-12-420-EB-12-480.
3. Existing Pay Rs. 450/-
4. Promoted as Offg. LSG(C)/Jr. Supervisor/L.I.
S.I./TES Group 'B' Telephone Supervisor
5. With effect from 21st. January, 82
6. In the scale of Rs. Rs. 425-15-560-EB-26-640
7. Pay fixed under F.R.22(c) at Rs. 485/- and ~~raised to~~
Rs. with effect from 21st. January 82
8. His future date of Increment if other wise, admissible under
rules will be 1st. of January each year.

Checked
[Signature]
AO (T) DE

[Signature]
Accounts Officer,
Telegraphs Engineering Division,
LUCKNOW

No. E. 102/Ch. VIII 144 Dated at Lucknow the 16th. March, 1982

Copy forwarded for information and necessary action to :-

1. Shri Sheo Darshan Sharma Telephone Supervisor, Telephone Exchange, Faizabad
2. The S.D.O.T. Faizabad
3. Personal File/Service Book of the official concerned.
4. Junior Accountant / Pay Clerk office of the DET Lucknow.
5. Staff Clerk concerned.
6. D.O. Register

[Signature]
Accounts Officer,
Telegraphs Engineering Division
Lucknow.

316/1117

CONFIDENTIAL - AIR - AIR 112116

Office of the

Secretary of Defense

Washington, D.C.

10/10/11

Subject: [Illegible]
Reference: [Illegible]
[Illegible text]

[Illegible text]

1. [Illegible text]
2. [Illegible text]
3. [Illegible text]
4. [Illegible text]

Kashiruff

By [Illegible]

[Illegible text]

[Illegible text]

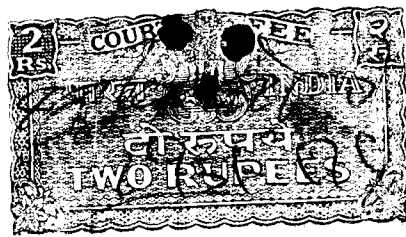
Shri S.D. Sharma T.O. FY on 14.2.74 at 17.47 hrs
got a call contacted through Lucknow of a
Mr. P.D. Rajpal to VS. no. 6-4451 in favour of
Shri Rk. Sinha. Though the call in question
was an unbooked and free one. Thus Shri S.D. Sharma
T.O. FY. has put the Department in the loss
of revenue for passing a free call from MTG-26 to
VS. 6-4451 for 1½ mts. according to his own state-
ment dated 9.6.74 (copy enclosed) A copy of Observatio
Note No. P.4/KW-CH I/26 dt 16.5.74 from A.E.P.
(Thinks) Lucknow is also enclosed herewith for
details of conversation.

IMPUTATIONS OF MISCONDUCT OR MISBEHAVIOUR :-

1. Shri negligence of duty by ^{connecting} contacting an
unbooked and free call in favour of Shri
Rk. Sinha and causing leakage of revenue to
the Dept.

Kishor
ref

39/912



2 = 9.40
1911841

78/86
Cure No 110

9/10/1911
20/10/11

on 11/12
on 11/12

78/86
Cure No 110

12/12/2019
Dr. Cure

Small Business

1000

त क गिज ति

ग. रा. ई. व.

५१५ २७

। देश दिया ।

100

॥ इति श्री...

४- सरसिबस बूक श्री एस० डी० शर्मा व हनुल गम्फार

व हरि नारायन श्रीवास्तव

५- गैजेशन लिस्ट जो २८-२-७६ तक अपडेट हो जो डी०

डॉ० लालनऊ द्वारा के कागलिय द्वारा जारी की है ।

६- गैजेशन लिस्ट जो समस्त उपर प्रदेश सर्विल के टेलीफोन

वापरेटर्स के सेमिनारों के बारे में सन ७६ में या इसके

पहले जारी की गयी है ।

७- डिपार्टमेंटल प्रमोशन कमेटी की कार्यवाही जो एस० डी० शर्मा

की इफेक्टिविटी के बारे में १-१५-७६ व १५-२-७७ व १-११-७७

व १-११-७८ व १-११-७९ के पहले या बाद में की गयी है ।

८- आदेश डी० डॉ० लालनऊ जो श्री एस० डी० शर्मा को भेजा गया है

जिसमें यह सूचना दी गयी हो कि उनका इफेक्टिविटी बार रोक दिया

गया है ।

९- सन ७७ से ले कर सन ८० तक डिपार्टमेंटल प्रमोशन कमेटी की कार्यवाही

की पत्रावली जिसमें टेलीफोन वापरेटर्स का प्रमोशन का निर्णय लिया

गया हो ।

१०- दिनांक २३-६-८१ केबाद तथा एस० डी० शर्मा की पत्रावली की

२८६। १५ के अतिरिक्त एस० डी० शर्मा के बिस्व लग गया अभियोग

यदि कोई है तो उसकी पत्रावली ।

माथे

दिनांक १६-१-८४ ई० ।

शिव दर्शन शर्मा

शिव दर्शन शर्मा

द्वारा:-

अभिव्यक्ति

१९.१.८५

In the Court of the Munsif Sahib
Faizabad

Court of Munsif Sahib
D.C. No. 92/83
Shri Darsan Chandra
Union of India

Shri Darsan Chandra
— Petitioner

Union of India and others

— Defendants

D.C. No 92/83

Filed for 29.11.85

Sir

In the case noted above
it is submitted that in view
of the fact that due to
formation of Administrative
Tribunal by Central Act No 13
of 1985 ^{present} / case ~~in question~~ is not
triable by this Honble Court.

Hence prayed that the
case noted above may kindly
be consigned to records.

29.11.85

Applicant
(Signature)
Adv.
Counsel for the
applicant

में विक्रयार्थ

संपन्न १७

सामील के प्रयोजन के लिए पता

(कानून संख्या १६—२६, आदेश ८, नियम ११ और १२, आदेश ४१, नियम १८, आदेश ४३, व प्रदेश ४७, नियम १० और आदेश ४२, नियम के आदेश) ।

न्यायालय

मूलवाद संख्या
मामला

स्थान

सन् १९ ई०

बादी

प्रतिवादी

यह पता उप जिज्ञा न्यायालय के अधिकार क्षेत्र के भीतर का होता वहाँ बाहस स्थित किया जाय या उस जिला न्यायालय के अधिकार क्षेत्र के भीतर का जहाँ पक्षकार सवारणतः निवास करना हो किन्तु फर्ज यह है कि यह जिला उत्तर प्रदेश राज्य के सीमाओं के भीतर स्थिति हो, और किसी अन्य प्रदेश का सीमा के भीतर स्थिति न हो ।

नाम पिता का नाम और जाति	निवास-स्थान	परगना या तहसील	डाकघर	जिला
श्रीगुरुदेवराजराज पुत्र श्री देवराजराज राजराज	राजगढ़	मन्सूरगढ़ ८११८	राजगढ़	राजगढ़
श्रीगुरुदेवराजराज पुत्र श्री देवराजराज राजराज	राजगढ़	मन्सूरगढ़ ८११८	राजगढ़	राजगढ़

पक्षकारों का नाम
पक्ष संख्या
पक्ष संख्या

दिवस को विवाङ्कित

सत्काल दाखिन करूंगा जिसमें कुन न बिशिष्टियाँ वसित होगी।

प्रतिवादी

प्रतिवादी

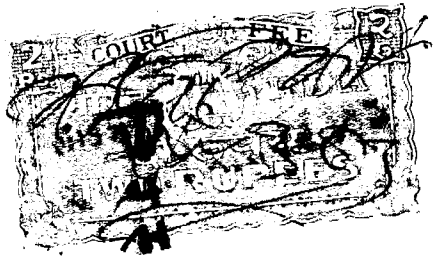
(नाम) _____

अभिवक्ता के हस्ताक्षर

टोकन:—जब यह प्रपत्र द्यायालय में प्राप्त हो यह आवश्यक है कि उस पर प्राप्त होने के दिनांक को मुद्रा लगाई जाद और यह उलसित किये जाये वाद सामने के मजिस्ट्रेट में अन्तिमिit किया जाय :

પી૦ એસ૦ યૂ૦ પી૦ - ૦૩૪ એચ૦ ડી૦ - ૧૬૬૨ - એચ૦ ડી૦ જે૦ પાર્સ નં ૦ ૪-૦૨-૨,૦૦,૦૦૦

[पृष्ठ १ प्रति का ५ नये पैसे]



2/11

न्यायालय श्रीमान् मुन्सिफ सदन मधेय जिला फतेहगढ़

शिव दशन शर्मा वादी अपीलान्ट/प्रार्थी/अभियोक्ता

विरुद्ध दूतपन आफ इन्डिया प्रातिवादी / रिस्पान्डेन्ट / विपक्षी / अभियुक्त

व्यवहार विवरण

उपर्युक्त व्यवहार में मैं/हम शिव दशन शर्मा

प्रतिज्ञ

एडवोकेट

श्री ओम प्रकाश शर्मा वरिष्ठ एडवोकेट, जो शिव दशन शर्मा को व्यवहार की कार्यवाही, उत्तर, प्रति-उत्तर के निमित्त प्रारम्भिक न्यायालय से अन्तिम न्यायालय अपील तक वअदाय मेहनताना नियुक्त करके अधिकार देता हूँ/देते हैं कि एडवोकेट/वकील महोदय मुझ/हम प्रतिज्ञ के पक्ष से जो कुछ कार्यवाही, प्रश्न या उत्तर लिखित अथवा मौखिक करें या कोई प्रमाण-पत्र, नीति-पत्र तथा दस्तावेज इत्यादि प्रस्तुत या प्रविष्ट करें या वापस लें या प्रतिलिपि पत्र ले या रूपया या चेक प्राप्त करें या मेरे/हमारे हस्ताक्षर की हुई संधि-पत्र प्रस्तुत करे या प्रमाणित करे, अन्य एडवोकेट या वकील को कार्यवाही तथा बिबादार्थ स्वयं नियुक्त करें या कोई प्रार्थना पत्र देवे या अपील या निगरानी या क्रास आब्जेक्शन या तजबीज सानी या बाजदायर या इजराय डिगरी अपने हस्ताक्षर से दायर करें वह सब मुझ/हम प्रतिज्ञ के किये हुये के समान होगा वह सब मुझको/हमको स्वीकार होगा उसका दायित्व प्रतिज्ञ के ऊपर होगा अतः यह वकालत नामा लिख दिया कि प्रमाण रहे और अवसर पर काम आवे।

न्यायालय
नं० मुकदमा
नाम फरीकन

तिथि 13 माह 2 सन् १९८० ई०

चिन्ह या हस्ताक्षर साक्षी साक्षी
Shree Darsan Sharma

स्वीकृत

On / Mukarim Shrivastava
Advocate
एडवोकेट/प्लीडर

संयंत्र १७

तामिल के प्रयोगन के लिये पता

(आदेश ७, नियम १६-२६, आदेश ८, नियम ११ और १२, आदेश ४१, नियम १८, आदेश ४३, व आदेश ४७, नियम १० और १२, नियम के आदेश।)

न्यायालय

मूलवाद

संख्या

मामला

Consort of V... Adda...
 १८८० १२/१३
 Theo. Darshan Sharma vs Union of India

यह पता उस जिला न्यायालय के अधिकार-क्षेत्र के भीतर का होता है जो वह व्यक्ति किया जाय या उस जिला न्यायालय के अधिकार क्षेत्र के भीतर का जहाँ पञ्चायत साधारणतः निवास करना हो, किन्तु कभी यहाँ कि वह जिला उत्तर प्रदेश राज्य के सीमाओं के भीतर हो, और किसी अन्य प्रदेश का सीमा के भीतर स्थित न हो।

नाम पिता का नाम और जाति	निवास-स्थान	परगना या तहसील	ठाकुर	जिला
1. Union of India through Secy Ministry of Communication New Delhi				
2. General Manager Tele Communication U.P. Circle Lucknow				
3. Divisional Engineer Telegraph Bhopal				

सन् १९८८ के १ के ११ दिवस की विधि

अभिषेक में कुल सम्मन, सूचनाओं या आदेश इस बाद में भेरे उपरिखित नाम और पते के अनुसार निकाले जाय जब तक कि मैं कोई परिवर्तन की कोई सूचना दाखिल न करूँ। यदि एक से पुनः कोई परिवर्तन होना तो मैं ऐसे परिवर्तन सूचना दाखिल करूँगा जिसमें कुल न निशितियाँ अत्रित होगी।

(R. K. BHARGAVA)
 Divisional Engineer Telegraph
 Lucknow Telegraphs Division
 LUCKNOW-226001
 Phone-43864

(नाम) (और हेतुवत्)

मैं उपरिखित पता दाखिल करता हूँ।

टकनो—जब यह प्रश्न न्यायालय में प्राप्त हो यह आवश्यक है कि उस पर प्राप्त होने के दिनांक की मुद्रा लगाई जाय और यह उत्तिसत किये जाये वाद सामने के मजिस्ट्रेट के अतिवृत्ति किया जाय।

पी० एस० यू० पी०—०३४ एच० डी०—१९६२—एच० डी० जे० फार्म नं० ४—०२—२—२,००,०००

[पृष्ठ १ प्रति का ५ नये पैसे]

2452

In the Court of Addl. Munsif
Faizabad

In re-

Shri Dardhan Sharma
— Plaintiff
versus

Union of India & others.

D S No 92/83.

Powers

In the above noted
case I have been authorised
to appear act and plead on
behalf of the defendants

At
(C.P. Suleja)
Adv.

12-1-84

Counsel for Deft

Copy of Munsif's
order for
D S No 92/83
filed in the
court.

25/12/22
जो 6 मई 2023
जि.स. प्र.आ.प.प.प.

शिवदत्त शर्मा

लोग

- वादी

प्रतिपक्ष आदि इन्डिया अर्थ

- प्रतिवादी

प्रमाण संख्या 12/23

वादी पक्ष

12-1-28

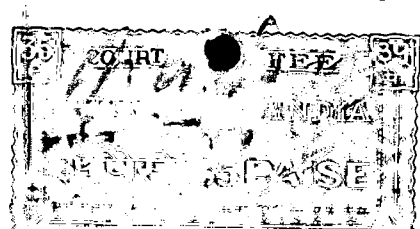
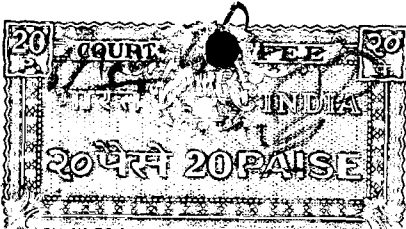
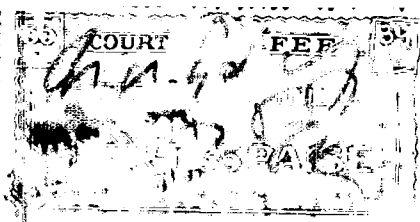
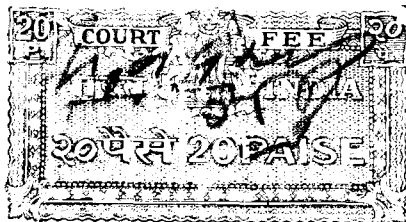
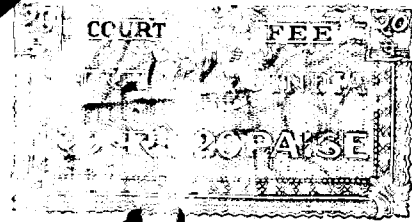
श्रीमान् -
सेवा में निवेदन है कि प्रतिवादीगण
ने आज दिनांक 12-1-28 को कई पेशीक्षि
पर मौका लेने के पश्चात् प्रतिवादीगण
दारिपता कि पाई विभिन्न पेशी पर प्राथमिकता
मौका प्रतिवादीगण तावान पर सर्वोच्च उच्चा
वादी दाखिल है और तावान लेने के लिए
तैयार है तावान वादी के हक में नहीं है
शुद्ध मुकदमा शुद्ध दर्ज के बावजूद उच्च को परन्तु
प्रतिवादी तावान नहीं देना चाहते हैं और मुकदमा
में दखल देना देना उम्मा करना चाहते हैं किना
तावान अदाइश का नूनन प्रतिवादी सर्वोच्च
नहीं देना चाहते हैं। क्योंकि प्रतिवादी को मौका
है तावान के आवार पक्षी मिला है
अतः प्राथमिकता का मत वादी को तावान
दिनामा आवत तावान दिनामे के बाद ही
प्रतिवादी सर्वोच्च होने पक्ष है

प्रमाण संख्या 12/23
वादी पक्ष
12-1-28

दिना
शिवदत्त
प्रमाण
12/1

फारस कोम
12/1/28

वादी
शिवदत्त शर्मा
प्रमाण



31/12/20 = 950

न्यायालय न्यायाधीश महोदय वादी अपिलान्ट/प्रार्थी अभियुक्त
मुनिपल नदीपल नर 6
शिव दत्त शर्मा विरुद्ध

24/1/20

प्रतिवादी/रिस्पान्डेन्ट/विपक्षी/अभियुक्त
प्रमाण प्रमाण इ-सचा आवा
व्यवहार विवरण

उपर्युक्त व्यवहार में मैं/हम शिव दत्त शर्मा

प्रतिज्ञ
प्रमाण प्रमाण इ-सचा आवा एडवोकेट
शिव दत्त शर्मा

को व्यवहार की कार्यवाही, उत्तर, प्रति-उत्तर के निमित्त प्रारम्भिक न्यायालय से अन्तिम न्यायालय अपील तक बअदाय मेहनताना नियुक्त करके अधिकार देता हूँ/देते हैं कि एडवोकेट वकील महोदय मुझे/हमें प्रतिज्ञ के पक्ष से जो कुछ कार्यवाही, प्रश्न या उत्तर लिखित अथवा मौखिक करें या प्रमाण-पत्र, नीति-पत्र तथा दस्तावेज इत्यादि प्रस्तुत व प्रविष्ट करें या वापस लें या प्रतिलिपि पत्र लें या रुपया या चेक प्राप्त करें या मेरे/हमारे हस्ताक्षर की हुई सन्धि पत्र प्रस्तुत करें या प्रमाणित करें, विक्री कर कार्यालय से सो फार्म प्राप्त करें। अन्य एडवोकेट या वकील को कार्यवाही तथा विवादार्थ स्वयं नियुक्त करें या कोई प्रार्थना पत्र दें या अपील निगरानी या कास आब्जेक्शन या तजवीज सानी या वाजदायर या इजराय डिगरी अपने हस्ताक्षर से दायर करें वह सब मुझे/हमें प्रतिज्ञ के लिए हुए के समान होगा वह सब मुझको/हमको स्वीकार होगा उसका दायित्व प्रतिज्ञ के ऊपर होगा। अतः यह वकालतनामा लिख दिया कि प्रमाण रहे और अवसर पर काम आवे।

तिथि 28 माह 8 सन् 28 ई०

न्यायालय
नं० मुकदमा
नाम फरीकन

चिह्न या हस्ताक्षर
शिव दत्त शर्मा

साक्षी

साक्षी

प्रमाण प्रमाण इ-सचा आवा
स्वीकृत
एडवोकेट प्लीडर
28-1-28

26/5/2

In the Court of VIIth Addl Munsif
Fazalabad

Shree Dardhan Sharma
— Plaintiff

v

Union of India & others
— Defendants.

R.S.No 92/83.

Fixed for 27.11.84

objection against the application
of p^lt seeking amendment in
the plaint

for

The objector—defendants
respectfully beg to submit that
the application for amendment
is incomplete, vague & against
the facts as well as against
the provisions of law which, in
respect, is liable to be rejected
with cost.

It is therefore prayed
that the application moved by
p^lt for permission to amend
the plaint may kindly be rejected
27.11.84

Applicants
Defendants.
— objectors.
Thapa
27/11

Court of Munsif for
R.S.No 92/83
Shree Dardhan Sharma
Union of India & others

जन्मपालिका श्रीमान लक्ष्मण अर्जुन पुराणी मन्त्रालय
जो जा बाध

जन्मपालिका श्रीमान लक्ष्मण अर्जुन पुराणी मन्त्रालय
जो जा बाध
जन्मपालिका श्रीमान लक्ष्मण अर्जुन पुराणी मन्त्रालय
जो जा बाध

शिवद इनि शर्मा — सादी
वसन्त

मूलान्न अर्जुन इनि मन्त्रालय अर्जुन पुराणी मन्त्रालय

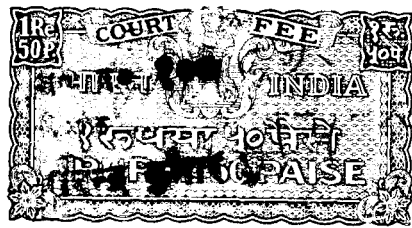
मूलकाद जन्म १२/२३
जन्म - १.४.२५

श्रीमानजी,

तिस्रो निवेदन है कि उक्त
बाध में मध्य विन्दु साधन अर्जुन मन्त्रालय व
कोई निमित्त है निमित्तान्न हेतु मन्त्रालय जौल मन्त्रालय
मन्त्रालय ने मन्त्रालय प्रार्थना मन्त्रालय जो
मन्त्रालय लेकल मन्त्रालय लक्ष्मण मन्त्रालय
मन्त्रालय मन्त्रालय, उक्त मध्य विन्दु का निमित्तान्न
न लेकल मन्त्रालय अर्जुन मन्त्रालय में
निमित्तान्न होना है। मन्त्रालय में उक्त मध्य
विन्दु का निमित्तान्न अर्जुन मन्त्रालय के
पूर्व मन्त्रालय है।

अतः प्रार्थना है उक्त बाध
में अर्जुन मन्त्रालय देकल मन्त्रालय को
मन्त्रालय लेकल मध्य विन्दु मन्त्रालय ६ का
निमित्तान्न किने जाने की कृपा की जाय।
१.४.२५

प्रार्थना
अर्जुन मन्त्रालय अर्जुन पुराणी मन्त्रालय



१२९.५०
29/1/86

श्री मान न्यायालय मुन्सिफ मजिस्ट्रेट सदर फैजाबाद

मु. नं. ३२/८३ शिवदर्शन शर्मा Ex 7/5 Fy

वनाम: मुनिभन श्याम इन्डिया।

श्रीमान जी।

निवेदन है कि प्रार्थी का उद्योग मु. नं. ३२/८३ को लगभग ५ साल से चलते हुए व्यतीत हो रहा है।

प्रार्थी दि. 1/4/85 को रिटायर हो गया है। मुकदमा न्याय हेतु आप की अदालत में पेश किया गया है। इस मुकदमे के कारण प्रार्थी की पेंशन, ग्रेजुएट आदि सब रुकी है। अब प्रार्थी की जीविका उपायन रत्न मुकदमा की प्रेस की प्रेस वकील की मेहनताना तथा मुकदमे के खर्च से विवश है।

अतः श्रीमान जी से प्रार्थना है कि उद्योग मुकदमा यदि आप के न्याय क्षेत्र में है तो इसका शीघ्र न्याय किया जाये, यदि न्याय क्षेत्र से चले दे तो क्षमा करके इस मुकदमे को ट्रिबुनल फैजाबाद ट्रांसफर करने की कृपा की जाये।

महान कृपा होगी।

प्रार्थी।

दि. 29/1/86

शिवदर्शन शर्मा Ex 7/5 Fy
Exchange Fuzabad

नमो भगवते वासुदेवाय

शिवदर्शन नाम - काव्य

तत्त्वम्

प्रानैपत शाला इतिहास अग्रे - पुढे मध्ये

मूलमाह १२/८३.

दिनांक 27.2.86

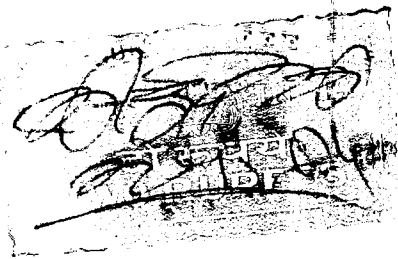
अथवा

तैनातु तैनेल है की उपाय
 बाद में प्राप्ति के लिए
 24.11.85 को एक प्राप्ति पत्र इस आधार
 का प्रस्तुत किया गया था कि उक्त बाद
 इस न्यायालय के अधिकार क्षेत्र में
 होने के कारण अतः विचारणीय नहीं है
 क्योंकि मैन्सल एक्ट 1947 के
 धारा 2(1) के अन्तर्गत अतः ग्राहक
 को उक्त के अन्तर्गत नहीं है। प्राप्ति
 दिनांक 24.11.86 को उक्त प्राप्ति पत्र पर
 अतः न होकर बाद में प्रस्तुत प्राप्ति
 पत्र दिनांक 16.1.87 पर अतः जारी हो
 गया है जो उक्त न्यायालय में नहीं
 होना चाहिए और वापस होना चाहिए।

अतः प्राप्ति है उक्त मद्र में पाठित
आदेश केनाम 24.1.86 मपल लेकर प्राप्ति
के प्राप्ति पत्र केनाम 24.11.85 का निरांत
किने जाने को कपा को मद्र प्राप्ति
27/2/86. काम प्राप्ति

✓ 17.4.22

गयाचालय श्रीमान डा. अ. क. शर्मा वरुण ६ सितंबर जिला
मेरठ जायाद



2252

शिवदरशिन शर्मा _____ वादी

वर्गा

सुनिपत आलु बाउपा अमी _____ प्रतिवादीगाल

ममबाद ररररर

र 2/23

वादीगाली

2.9.28

श्रीमान श्री

सेवा मे निवेदन है कि प्रतिवादीगाल

जानेबुझकर जमीन वादी को हेशन व परेशान करने के लिए

अवाव दावा नही दारिखत कर रहे है जिसके लिए

उन्होंने मगाना व प्रार्थनापत्र मीका देतु रक्की

आधार पर दे चुके है जिससे काफी खर्च

उपतीत हो गया है और न ही उन्होंने को

तक वापसी नही करा किया है। न्याय हेतु प्रार्थना

मीका प्रतिवादीगाल निरस्त होना चाहिये और

वादीगाली के मुकदमे के EXHIBIT 4 एवं 5

को कर दावा वादी उड़ी किता गाव जमीन
निकली वरुण आमी है और शीक ही रिकमर देने वाणी है

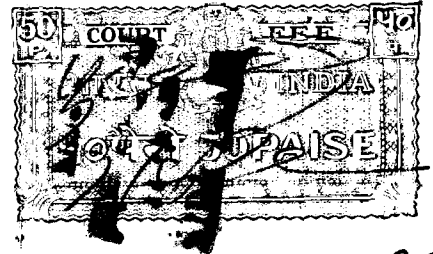
कितने श्रीमान से प्राप्त है कि प्रतिवादी

सर्वररररर प्रतिवादीगाल रिकमर 2.9.28 का

निरस्त करके, वादी को एव मरतु एंडर

मेकर दावा वादी उड़ी किता गाव

पुनः वादीगाली
21/84



न्यायालय माननीय अहमदनगर मुसिफ महोदय नम्बर ७ जिला

फैजाबाद ।

शिव दर्शन शर्मा ---

वादी

बनाम

यूनियन आफ इन्डिया आदि ---

प्रतिवादीगण

मुकदमा नम्बर ६२ सन ८३

ता. ७ फेब्रु १९८३

2-5/2/83
दि. ०५/०२/८३
प्रतिवादीगण
शिव दर्शन शर्मा
वकील
२०/०२/८३
२०/०२/८३

प्रार्थना पत्र अन्तर्गत धारा ६ - ए : २ : कोर्टफिस सेक्टर

की मान बी ।

सेवा में निवेदन है कि प्रार्थना ने कोर्टफिस से सम्बन्धित माननीय न्यायालय का आदेश दिनांक १०-७-८३ के खिलाफ माननीय जिला जज महोदय जिला फैजाबाद के यहाँ दिनांक ६-८-८३ को अपील दायर कर दिया है ।

अतः श्री मान बी से प्रार्थना है कि धारा ६ - ए : २ :

कोर्टफिस सेक्टर की मंशा को देखते हुए ता फैसला अपील उपरोक्त एस वाद की सुनवाई थगित रखने की आज्ञा फ़्तान की जावे ।

प्रार्थना :-

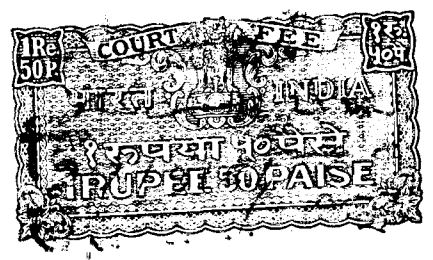
दि. ७-८-८३

शिव दर्शन शर्मा

द्वारा

शिव दर्शन शर्मा

प्रकाश चन्द, पाल्ना
वकील
६-२-८४



24/11

7-31
22/11/84

न्यायालय श्रीमान्

वादी अपोलान्ट / प्रार्थी / अभियुक्त

विरुद्ध

प्रतिवादी/रिस्पान्डेंट/विपक्षी अभियुक्त

व्यवहार विवरण

उपर्युक्त व्यवहार में मैं/हम

प्रतिज्ञ

एडवोकेट

को व्यवहार की कार्यवाही, उत्तर, प्रति-उत्तर के निमित्त प्रारम्भिक न्यायालय से अन्तिम न्यायालय अपील तक बअदाय मेहनताना नियुक्त करके अधिकार देता हूँ/देते हैं कि एडवोकेट / वकील महोदय मुझे/हम प्रतिज्ञ के पक्ष से जो कुछ कार्यवाही, प्रश्न या उत्तर लिखित अथवा मौखिक करें या कोई प्रमाण-पत्र, नीति-पत्र तथा दस्तावेज इत्यादि प्रस्तुत या प्रविष्ट करें या वापस लें या प्रतिलिपि पत्र लें या रुपया या चेक प्राप्त करें या मेरे/हमारे हस्ताक्षर की हुई सन्धि-पत्र प्रस्तुत करें या प्रमाणित करें बिक्री-कर कार्यालय से 'सी' फार्म प्राप्त करें। अन्य एडवोकेट या वकील को कार्यवाही तथा विवादार्थ स्वयं नियुक्त करें या प्रार्थना-पत्र देवें वा निगरानी या क्रास आब्जेक्शन या तजवीज सानी या वाज-दायर या इजराय डिग्री अपने हस्ताक्षर दायर करें वह सब मुझ/हम प्रतिज्ञ के लिये हुए के सामान होगा वह सब मुझको/हमको स्वीकार होगा उसका दायित्व प्रतिज्ञ के ऊपर होगा।

तिथि

माह

सन् १९

ई०

चिह्न या हस्ताक्षर

साक्षी

साक्षी

शिवधरन शर्मा 3/11

~~शिवधरन शर्मा 3/11~~

स्वीकृत

एडवोकेट प्लोडर

६५८

सामान्य शिमान - ३०३२ मन्त्रालय १०६०



शिमान दर्शन वनाम पुनिपन काफ़ेरी ३५५

२-१-५०

रामचन्द्र शोषण २२/७
तहसील
१६६-२५

शिमान में रनेया मन्त्रालय १०६०

जहाँ जहाँ शिमान में वे केंद्रों में
४/६/२५ के विरुद्ध शिमान किता
जो केंद्र पर जगह के स-सामान्य पर
निगामी दापर करना - १०६०
निगामी दापर करने के लिए जामिन काउंसिल
के लो शिमान में से प्रमाण है
जामिन काउंसिल वनाम जहाँ की वृद्धि
होती गावे

पुनी
शिमान

हरि वर्मा
१०६०
३/६/२५

In the Court of Mr. Justice
Faizabad.

File
No. 1573/25
Date 12/12/85
By Mr. Justice
Faizabad

Shri Datt Lal Singh

— Plaintiff —

v

Union of India, & others.

— Defendants —

LS No. 1573/25.

Filed for 15/3/85

For

In the case noted above
it is submitted that in absence
of previous communication or
announcement. Plaintiff's preparation
of case will be not be possible

Hence, prayed that
applicant may kindly be
allowed a month time to file
case in the case noted
above.

15/3/85

Applicant

(S.P. Murali)

Adv

Through, (S.P. Murali)

15/3/85
Haldar & Co. Adv

Noted
File
15/3/85

15/3/85
Haldar & Co.

Noted
File
15/3/85
Haldar & Co.

2
25-5-83

जन्मपत्र श्रीमान मुनिम नदीय
जन्मपत्र

जन्मपत्र मुनिम नदीय
जन्मपत्र
मूल पत्र 92/83
जन्मपत्र मुनिम नदीय

शिवदशान रात्री - वाढी
प्राति

मुनिम नदीय जन्मपत्र मुनिम नदीय - प्रातिवादीगण

मूल पत्र 92/83.
पेजी 2 प. 5. 83.

जन्मपत्र

जन्मपत्र निवेदन हेतु उक्त
मदति जन्मपत्र पत्रावली आज ही मारी
प्राति को जन्मपत्र दुपट्टे हेतु जन्मपत्र मन्तव्यपत्र
एव जन्मपत्र, अवलोकित तन्म अवलोकन के
अन्तर्गत नि. वाढी प्राति मन्मपत्र तैयार
कर पात्र जन्मपत्र नहीं हो सका है. अतः
आज प्रातिमन्मपत्र प्रस्तुत कर मन्मपत्र जन्मपत्र नहीं
है. जन्मपत्र प्रातिमन्मपत्र है.

अतः श्रीमान मुनिम नदीय
हेतु उक्त मन्मपत्र नि. उम्मेदक मन्मपत्र नि.
जन्मपत्र प्रातिमन्मपत्र प्रस्तुत मन्मपत्र प्रातिवादीगण
को अपर नि. प्रस्तुत करने हेतु मन्मपत्र का
जन्मपत्र प्रस्तुत करने की रूप की जन्मपत्र

25.5.83.

जन्मपत्र
गोविन्द प्रसाद मुखर्जी

98/5

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न्यायालय श्री मान मूर्ति महोदय के नाम

शिव मूर्ति शर्मा

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वनाम

श्री न्यायाधीश महोदय को :-

प्रतिवादी गण

मूल वाद सं ७६२ मन ८३

ता ० फे ० १-७-२२

श्री मान को ।

विमर्श निवेदन है कि उपरोक्त वाद में प्राचीन को सम्बन्धित विभाग के पास के तथ्यों के सम्बन्धित बर्तमान व अस्तित्व का ख्या उपलब्ध कराए गए हैं उनमें कुछ अपूर्णता होने के कारण प्राचीन प्रतिवादीपक्ष का तैयार कर पाना सम्भव नहीं हो पाया है । अतः उक्त परिस्थितियों में प्रतिवादीपक्ष प्रस्तुत करने हेतु समय का मौका है ।

अतः श्री मान को से प्रार्थना है कि उक्त परिस्थितियों में उपरोक्त वाद में प्राचीन को जातवादी गण को बारे में प्रतिवादीपक्ष प्रस्तुत करने हेतु जो माह का समय प्रदान करने की कृपा की जाय ।

प्राथमिक :-

प्रतिवादी गण

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प्रतिवादी गण

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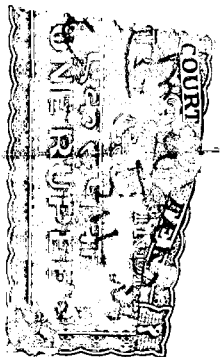
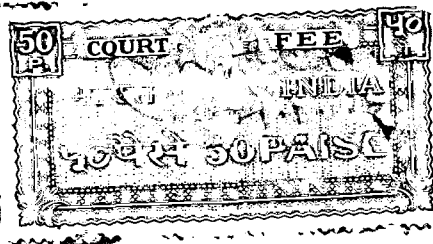
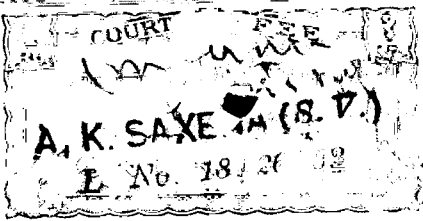
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made.
In the court of Municipal Tribunal

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Shree Dandam

R.H.

13

Union of India & others. Dy. Adv.
R. S. no 92 of 1983
Dated fixed 19/10/83

Court of Municipal Tribunal
R. S. no 92 of 1983
Shree Dandam - vs - Union

Sir,

It is submitted that the written statement to be filed in the above case has been sent to ministry of law of central Govt which has not yet been received back from there after vetting and as such it is not possible to file the same this day.

Under the circumstances, it is prayed that a least a six week's time may kindly be allowed to the Dept to file the written statement in the above case.

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Applicant

R.H.

comptroller
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19/10/83

Shree Dandam

19/10/83

204

Cont of new fund
25. No. 92423
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—Defendants

Fixed for 30.11.23

In the case noted above it is submitted that the requested written statement which is to be filed on behalf of the defendants was sent Ministry of Law for signature & approval but the same has not ^{so far} been received back. Therefore filing of the same requires time under the circumstances.

1. It is prayed that at least a month time may kindly be allowed to applicant for filling the same. in the above noted case.

Apple cost.

(Co. & family)

Counsel for defense

Central Philbft
30.11-2.5

जयपालय श्रीमान् साहब अप्पु. गुजरी
महोदय
श्रीमान्.

श्रीमान् साहब
२२/१२/२३
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गुजरी

श्रीमान् साहब. इन्दिरा अप्पु. गुजरी

गुजरी सा. १२४३
दिना २-१-८५

श्रीमान् साहब

श्रीमान् साहब जी को यह है कि इस
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अनुमोदन नहीं हो पाया है. - श्रीमान् साहब
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से श्रीमान् साहब की प्रतिक्रिया का और
अनुमोदन पर प्रस्तुत करने हेतु प्रस्ताव
का आप प्रदान करने की कृपा की जाय।

२-१-८४

श्रीमान्

श्रीमान् साहब सा. १२४३
अनुमोदन. श्रीमान् साहब सा. १२४३

423

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2nd Dec 2023

101.01.83.

~~सुनिर्वाह~~

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श्रीमान् गुनीन महोदय
आपका पत्र
दिनांक २१/२/४८
प्राप्त हुआ

श्रीमान् गुनीन महोदय — — — साहब
नमस्कार

गुनीन साहब आदेशानुसार आपका प्रतिकार किया

आपका पत्र दिनांक २१/२/४८
पेज १/२४

श्रीमान् गुनीन

श्रीमान् गुनीन जी की कृपे से
संदर्भ में आपका आदेशानुसार १८/२/४८
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जलकलकत्ता उन्हे प्रस्तुत करने हेतु आपका
आदेश ही

अतः प्रार्थना है कि आपकी
को आदेशानुसार आदेशानुसार प्रस्तुत करने
हेतु अगली लिपि लिखी जाये कि
आदेशानुसार करने की कृपा करिना

०१/२/४८

आपकी
१८/२/४८
आदेशानुसार

સુવર્ણ સિંહાસન સંસ્થાના અધ્યક્ષશ્રી
શ્રી ૧૦૮

શ્રી ૧૦૮

સુવર્ણ

સુવર્ણ

સુવર્ણ સિંહાસન સંસ્થાના અધ્યક્ષશ્રી

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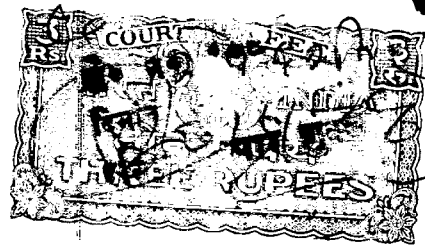
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In the Court of Additional Magistrate

Suit No 92 of 1983

Shree Darshan Sriname

Plaintiff

vs

Union of India & others

defends

Date of hearing 27th/85

Sir,

It is respectfully submitted
that I am suffering from fever,
cold and unable to
appear

27
12/12
Cmt
10/11
Refer The Central Administrative Tribunal, Allahabad-1

T.A. Rega. No.1568 of 1987 (T)

S.D. Sharma versus Union Of India & Others

R E J O I N D E R

Applicant's parawise comment to the Reply affidavit filed by the learned Respondents is submitted below. The paras requiring no comment have been omitted.

- 1) The contents of Para 2 are admitted and it is prayed that the date 14-2-79 may kindly be permitted to be replaced by 14-2-74.
- 2) In reply to para 3 it is submitted that the incidence took place on the 14-2-74 and the minor charge sheet given therefor was decided on 15-2-77 with an award of punishment of Recovery of Rs.15/- from pay in one instalment. There had been an abnormal delay in finalising the charge-sheet. With whatsoever motive it might have been delayed but undoubtedly the applicant was put to suffer unavoidable loss due to the said ^{delay} ~~date~~. He was not allowed to cross the E.B. from 1-11-1976 as also not from 1-11-77.
- 3) The contents of Para 4 are denied because the decision in the matter was taken on presumption without looking at the original record as referred to by the applicant.

Contents of Para 6 are emphatically denied. A minor charge-sheet which ended in awarding a punishment of recovery of Rs.15/- only from the pay of the applicant and that too on presumption without referring to the original records said to have been weeded out, should take 3 years to decide is any thing but normal.

- 5) Contents of Para 8 are denied because the because the allegation made by the applicant have been a called misconceived without explaining as to how it

Shri S. Darshan Sharma

Copy
to
Shri S. Darshan Sharma
11/12/79

was misconceived.

- 6) Contents of Para para 10 are denied. The allegation made by the applicant is not at all misconceived. The applicant was awarded a punishment of Recovery of Rs.15/- from his pay on 15-2-77. The recovery was made in one single instalment of Rs.15/- recovered from the Pay for the month of Frby. 1977 paid on 1-3-77. Thus no stigma was left after 1-3-77. Even then the Bar was not removed from 1-3-77 or latest by 1-11-77. No reason therefor have also been given therefor.
- 7) Contents of Para 11 are denied. The applicant was due to cross his B.B. from 1.11.76. It was, therefore a must for the learned Respondents to have issued an order prior to 1-11-76 imposing Bar on the Applicant.
- 8) In reply to paras 12 & 13 it is submitted that the allegations made by the applicant have been denied without assigning any reasons therefor. As such the denial is not maintainable.
- 9) In reply to paras 14 & 15 it is submitted that that the learned respondents to make a mountain out of a mole. by calling a minor punishment of recovery of Rs.15/- even that too without referring to original records, a serious charge not found fit to promote.
- 10) In reply to para 18 it is submitted that when the DPC had approved promotion of the applicant from the of issuing orders and when there had been no vigilance/ Disciplinary case against him there is no reason why he should not have been promoted retrospectively. from the date of the DPC's recommendation letter.
- 11) Allegations made in Paras 19, 20, 21 & 22 have been

SD Sharma

been denied without giving any proper ~~reason~~ reason for the same. As such the denial is not maintainable.

- 12) In reply to para 26 it is submitted that the respondents have miserably failed to controvert the allegations made by the applicant hence the latter is fully entitled to get the reliefs sought for. In a nut shell the applicant is entitled to
- (a) to be allowed to cross the BB from 1-3-77
 - (b) to get adhoc promotion to LSG Cadre from 1-2-79 from which date his juniors were promoted, and
 - (c) to get the full cost of this suit viz. Rs.1500/- spent by him because there had been an apparent harassment to the applicant by the learned respondents.

In Verification

I, S.D.Sharma, the applicant of this application do hereby verify that the contents of paras 1 to 12 above are true to the best of my knowledge and belief, Nothing material has been concealed or suppressed.

dated : 7-12-90

S.D.Sharma Sharma
Deponent/Applicant

R.X.Tewari
(R.X.Tewari)
Advocate for the Applicant

8/12/72 (10/12/72)
Before The Central Administrative Tribunal, Allahabad-1

W.A. Reem. No.1568 of 1987 (7) (10/12/72)

M.N. Sharma versus Union Of India & Others

R E J O I N T

Applicant's para-wise comment to the Reply Affidavit filed by the learned Respondents is submitted below. The paras requiring no comment have been omitted.

- 1) The contents of Para 2 are admitted and it is prayed that the date 14-2-72 may kindly be corrected to be replaced by 14-2-74.
- 2) In reply to para 3 it is submitted that the incidence took place on the 14-2-74 and the minor charge sheet given therefor was decided on 15-2-77 with an award of punishment of Recovery of Rs.15/- from pay in one instalment. There had thus been an abnormal delay in finalising the charge-sheet. With respect to the motive it might have been delayed but undoubtedly the applicant was not to suffer unavoidable loss due to the said ^{delay} ~~delay~~. He was not allowed to cross the M.R. from 1-11-1976 as also not from 1-11-77.
- 3) The contents of Para 4 are denied because the decision in the matter was taken on presumption without looking at the original record as referred to by the applicant.
- 4) Contents of Para 6 are emphatically denied. A minor charge-sheet which ended in awarding a punishment of recovery of Rs.15/- only from the pay of the applicant and that too on presumption without referring to the original records said to have been weeded out, should take 3 years to decide is any thing but normal.
- 5) Contents of Para 8 are denied because the various the allegations made by the applicant have been called misconceived without explaining as to how it

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and is denied.

- 6) Sentence 2 of Para 11 is denied. The allegation made by the applicant is not at all misconceived. The applicant was not in possession of Recovery of Rs. 15/- from his pay on 15-2-77. The recovery of Rs. 15/- was made in the month of Feb. 1977 and on 1-3-77. The applicant was left after 1-3-77 even then the Bar was removed from 1-3-77 or latest by 1-11-77. No reason therefor have also been given therefor.
- 7) Sentence 3 of Para 11 is denied. The applicant was not in possession of Rs. 15/- from 1.11.76. It was, therefore, not for the learned Magistrate to have issued an order on 1-11-76 imposing Bar on the Applicant.
- 8) In reply to paras 12 & 13 it is submitted that the allegations made by the applicant have been denied without assigning any reasons therefor. As such the denial is not maintainable.
- 9) In reply to para 14 it is submitted that the learned Magistrate has made a mountain out of a molehill. The applicant was not in possession of Recovery of Rs. 15/- from his pay on 15-2-77. The recovery of Rs. 15/- was made in the month of Feb. 1977 and on 1-3-77. The applicant was left after 1-3-77 even then the Bar was removed from 1-3-77 or latest by 1-11-77. No reason therefor have also been given therefor. The learned Magistrate has not found fit to remove the Bar on the Applicant.
- 10) In reply to para 18 it is submitted that when the applicant was removed from the service of the Government of India and when there had been no vigilance/ disciplinary case against him there is no reason why the Bar should have been imposed retrospectively from the date of the FPO's recommendation letter.
- 11) Allegations made in Paras 19, 20, 21 & 22 have been

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been denied without giving any proper & any
reason for the same. In such the denial is not
sustainable.

- 12) In reply to para 25 it is submitted that the
respondents have miserably failed to controvert
the allegations made by the applicant hence the
latter is fully entitled to get the reliefs sought
for. In sum all the applicant is entitled to
(a) to be allowed to remove the FR from 1-3-77
(b) to get other promotion to J.S. cadre from 1-2-79
from which date his juniors were promoted, and
(c) to get the full cost of this suit viz. Rs.1500/-
awarded to him because there has been an apparent
injustice to the applicant by the learned res-
pondents.

In Verification

I, M. J. J. J., the applicant of this application, do
hereby verify that the contents of para 1 to 12 above
are true to the best of my knowledge and belief, Nothing
material has been concealed or suppressed.

Sh. S. B. B.

Respondent/Applicant

Para 1: 1-3-77

(M. J. J.)

Advocate for the Applicant

743 to 744

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH : LUCKNOW
Opp. Residency Ganchi Bhawan, Lucknow.

No. C.A./CI/110/JUL/ T.A. 73/92 T.L.

Date : 2/4/92

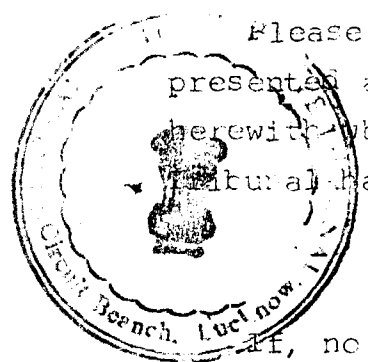
REGISTRATION NO. T.A. 1568/86(T) ~~OF 1991/92 (L)~~

Shro. Darshan Sharma Applicant.

VERSUS

Union of India & others Respondents.

- ① Shro. Darshan Singh, Village & P.O. - Talgaon, Dist. Barabanki.
- ② S. Ashok Mohiley, Advocate
C.A.T., BAR Association,
23-A, Thornhill Road, Alkhabad.



Please take notice that the applicant above named has presented an application a copy _____ thereof is enclosed herewith which has been registered in this Tribunal and the date of hearing has been fixed 29 day of May, 1992 for

If, no appearance is made on your behalf, your plea by some one duly authorised to act and plead on your behalf the said application, it will be heard and decided in your absence. Given under my hand and the seal of the Tribunal this 01 day of April 1992

[Signature]
For Deputy Registrar.

M. Panda./

E/C

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

To

The Deputy Registrar,
Central Administrative Tribunal,
Allahabad Bench,
Allahabad.

O.A. No. _____

T.A. No. 1568/86 (T)

Shri Dershan Lal Applicant
Petitioner

Versus

Union of India & Defendant

Other Respondent

Decided on or Pending Pending

Decided by X

Document's of which copy is required (1) 1 to 8 Pages
..... of Plaintiff & 2 pages of Amendments incorporated
..... in 4 Pages of 12/8 submitted by the Rsp

Sir,

Kindly supply me certified copy on urgent/ordinary
basis of the documents noted above in the mentioned case.

Necessary Court fee stamp has been affixed.

Yours faithfully

Name R. D. J.
Address C.R.K. T.E. WARI
15th, Purohitanagar
Allahabad - 16

Allahabad

Dated : 28/14/88

dinesh/

Cert. Received Rs. 0/0/-
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b. 1000, C. 1000, D. 1000, E. 1000, F. 1000, G. 1000, H. 1000, I. 1000, J. 1000, K. 1000, L. 1000, M. 1000, N. 1000, O. 1000, P. 1000, Q. 1000, R. 1000, S. 1000, T. 1000, U. 1000, V. 1000, W. 1000, X. 1000, Y. 1000, Z. 1000

Cashier
Central Administrative Tribunal
Allahabad Bench

229 ^{Ch}

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH : LUCKNOW
Opp. Residency Ganchi Bhawan, Lucknow.

743
2/4/92

No. C.A./CL/110/JUL/ T.A. 73/92 T.L.

Date :

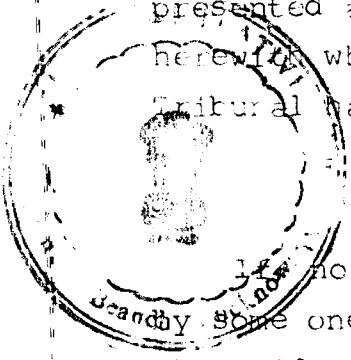
REGISTRATION NO ⁱⁿ T.A. 1568/86 (T) OF ~~1991/92 (L)~~

Shree Darshan Sharma Applicant.

VERSUS

- Union of India & others Respondents.
① Shree Darshan Sharma, Village & P.O. — Talgaon, Dist. Barabanki.
② Sh. Ashok Mohiley, Advocate
C.A.T., B.A.R. Association,
23-A, Thornhill Road, Alkhebar.

Please take notice that the applicant above named has presented an application a copy _____ thereof is enclosed herewith which has been registered in this Tribunal and the Tribunal has fixed 29 day of May, 1992 for hearing.



If no appearance is made on your behalf, your pleader or some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence. Given under my hand and the seal of the Tribunal this 01 day of April 1992

For Deputy Registrar.

M. Panda./

220

Court fee remitted vide Notification No. M-1015/I-602(1)
Dated August 5, 1946 published in U. P. Gazette
Dated August 10, 1946 Part I, page 277.

Tribunal
IN THE CENTRAL ADMINISTRATIVE/ADL. BENCH ALLAHABAD.

Registration No. 1568 (T) of 1986

District : Faizabad

Shri Shee Darshan Sharma Petitioner/
Appellant/
Applicant/

V E R S U S

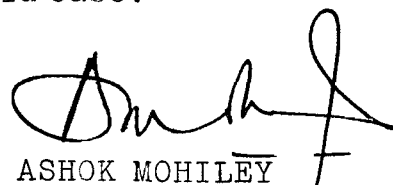
Union of India & others Respondent/
Opposite Party/

I, ASHOK MOHILEY Additional Standing Counsel for the
Government of India(except Income Tax and Railways) at the
High court of Judicature at Allahabad, appear on behalf of:

The Government of India/Union of India/Central Govern-
ment (except Income Tax and Railways) and

...Appearance on behalf of...
...the Respondents...
.....
.....

Respondent (s)/Opposite Party (parties) Nos.....
who is/are the Petitioner/Appellant/Applicant/Respon-
dent/Opposite party in the aforesaid case.



ASHOK MOHILEY
Presenting Officer
Central Govt.
Allahabad.

Dated : 7-11-86

IN THE CENTRAL JUDICIAL TRIBUNAL
ALLAHABAD

22-A, Thornhill Road, Allahabad: 220001

28 X-06

Date:

No. CAT/LN/ 12062-05

In re

Registration No. 1568

of 1956 (T)

Sheo Narayan Sharma

versus

Union of India and others

Respondents.

To,

- ① Sheo Narayan s/o Rajnaray Bali R/o Vill. S. Post
Talgach P.S. Mauai Tehsil Ram Samahighat
Distt. Barabanki
- ② Union of India through Secretary Ministry of P
& Telegraphs (Communication) New Delhi
- ③ The General Manager Tele-Communication Division
- ④ Divisional Engineer, Telegraph Engineering
Division Lucknow

WHEREAS the marginally noted case has been transferred

D. J. Faizabad

under the provisions of the Admini-

strative Tribunals Act (No. 12 of 1955) and re-istered in this Tribunal as above.

The Tribunal has fixed the date of 27th November, 2

C.S. No. 92 of 1956

1956 for the hearing of the matter.

of the Court of Muzaffar Faizabad
arising out of the order dated

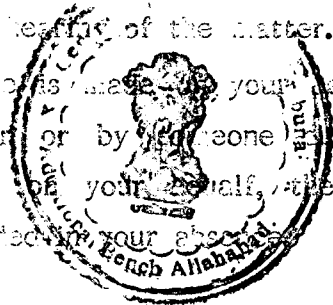
If no appearance is made by your self by you-
self, your pleader or by anyone duly authorised
to act and plead on your behalf, the matter will
be heard and decided in your absence.

Passed by

in

Given under my hand and the seal of the Tribunal this

24th day of October 1956.



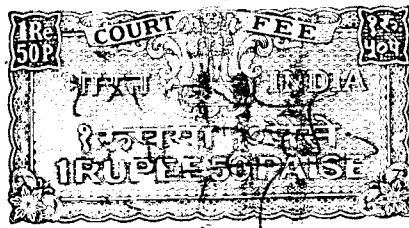
24/10/56

DEPUTY REGISTRAR

Qalmaq

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O/e



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वकालतनामा

बअदालत Central Administrative Tribunal

नम्बर मुकदमा 1568 सन् १९८६ ई०

नम्बर इजरा 15 ई०

Shri Narayan Sharma मुद्दै
अपीलान्त

बनाम
Union of India मुद्दालय
रेस्पान्डेन्ट

मै/हम श्रीवद्वीन श्री पुन श्री स्व० अजय शर्मा
निवासी गाँव पोष्ट - लाल गाँव, तहसील - रामसही बाट, गारावकी
रमेश चन्द शर्मा एडवोकेट को

गवाह

उपरोक्त मुकदमे को पेरवी के लिए मेहनताना अदा करने का वचन देकर मैं अपना वकील नियुक्त करता हूँ/करते हैं उक्त वकील महोदय को मैं/हम यह अधिकार देता हूँ/देते हैं कि इस मुकदमे वह मेरी ओर से पेरवी करे, आवश्यक सवाल पूछे, जवाब दे और बहस करे दस्तावेज व कागजात अदालत में दाखिल करे, व वापस लेवे पंचनामा उपस्थित करे, पंच नियुक्त करे यदि आवश्यकता हो तो पंच निर्णय का लिखित विरोध करे शुलहनामा दाखिल करे, दावा स्वीकार करे या उठा लेवे और डिग्री प्राप्त हो जाय तो उसे जारी करावे, डिग्री का रुपया व खर्चा हर्जाना का रुपया या किसी दूसरी तरह का रुपया जो अदालत में मुझे/हमें मिलने वाला हो वसूल करे मेरी/हमारी ओर से अदालत दाखिल करे, कोर्ट फीस व स्टाम्प देवे या वापिस लेवे रसीद ले लेवे व प्रमाणित करे, नकल प्राप्त करे, अदालत की अनुमति मिसिल का मुआयना करे, आवश्यकता होने पर मुकदमा स्थापित करे व इस मुकदमे के सम्बन्ध में दूसरे काम जो जरूरी समझे करे पेरवी के लिए अपनी ओर से कोई दूसरे वकील नियुक्त करे यदि आवश्यकता हो तो अपील या निगरानी दायर करे और अपील निगरानी को अदालत में पेरवी करे।

इस अधिकार पत्र के अनुसार उक्त वकील महोदय इस मुकदमे के सम्बन्ध में जो कुछ काम करेंगे वह सब अदालत में स्वयं मेरा/हमारा किया हुआ समझा जायगा वह मुझे/हमें सदैव अपने ही किये के समान सुविधा मान्य होगा।

तारीख 27 माह 11 सन् १९८६ ई०

स्वीकार है।

हस्ताक्षर

P. S. Sharma
Ade,

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अदालत
मुकदमा न०
बनाम



वकालतनामा

अदालत *The Central Administrative Tribunal*
Allahabad
 नम्बर मुकदमा सन् १९८० ई०
T.A. Regn. No 1568 of 1980
 नम्बर इजारा सन् १९८० ई०
 मुद्दाई

Shree Darshan Sharma **बनाम** *Union of India and others.* अपीलान्त मुद्दालेह

मैं *Shree Darshan Sharma aged 58 years*
 मैं/हम *Sh. P. Lati Shri Bijrang Bali & others*
 निवासी *Village - Tabson via Rudauli Dist. Barabanki*

श्री *R.K. Tewari, Advocate*
154, Purshottamnagar, Allahabad-16

को उपरोक्त मुकदमे की पैरवी के लिये मेहनताना अदा करने को वचन देकर मैं / हम अपना वकील नियुक्त करता हूँ / करते हैं। उन वकील महोदय को मैं / हम यह अधिकार देता हूँ / देते हैं कि वह मुकदमे में मेरी ओर से पैरवी करें आवश्यक सवाल पूछें, जवाब दें और बहस करें दस्तावेज व कागजात अदालत में दाखिल करें, व वापस लेवें पंचनामा उपस्थित करें, पंच नियुक्त करें यदि आवश्यकता हो तो पंच निर्णय का लिखित विरोध करें, सुलहनामा दाखिल करें, दावा स्वीकार करें, उठा लेवें और डिग्री प्राप्त हो जाय तो उसे जारी करावे, डिग्री का रुपया व खर्चा, हर्जाना का रुपया या किसी दूसरे तरह का रुपया व खर्चा जो अदालत से मुझे/ हमें मिलने वाला हो वसूल करें मेरी / हमारी ओर से अदालत में दाखिल करें, कोर्टफीस व स्टाम्प देवें या वापिस लेवें रसीद ले लेवें व प्रमाणित करें, नकल प्राप्त करें, अदालत की अनुमति से मिसिल का मुआयना करें, आवश्यकता होने पर मुकदमा स्थापित करावें व इस मुकदमे के सम्बन्ध में दूसरे काम जो जरूरी समझें पैरवी के लिए अपनी ओर से कोई दूसरा वकील नियुक्त करें यदि आवश्यकता हो तो अपील या निगरानी दायर करें और अपील निगरानी की अदालत में पैरवी करें और यह भी वचन देता हूँ / देते हैं कि यदि मैं / हम पूरी फीस या खर्च न अदा करूँ / करें तो वकील साहेब व उनके क्लर्क बहस व पैरवी के लिये बाध्य न होंगे।

इस अधिकार पत्र के अनुसार उक्त वकील महोदय इस मुकदमे के सम्बन्ध में जो कुछ काम करेंगे वह सब अदालत में स्वयं मेरा/हमारा किया हुआ समझा जायेगा और वह मुझे हम सदैव ही मेरे/हमारे किये के समान सर्वथा मान्य होगा।

तारीख

23rd December

Accepted
R. K. Tewari

स्वीकार है
R. K. TEWARI
 हस्ताक्षर
 Advocate

154, Purshottamnagar
 (Khatu Road)
 Allahabad-16

हस्ताक्षर

Shree Darshan Sharma

गावाह

गावाह

23

सन् १९८०

बनाम

अदालत
 मुकदमा नं०